Resolution re. Continuance of

in Punjab

श्री बटा सिंही इम चाहते है कि वहां जल्दी स जल्दा चुनाव हो जाएंगे धौर वहां चनो हुई सरकार धाकर कर्नाटक के लोगों की सेवा करेगी । मुझे पूर्ण विश्वास है, चन्द्रे जी, वहां के लोग श्रापको मौका नहीं दग, इसलिए मैं समझता हं कि इसका आपको समर्थन कर देना चाहिए। इसको पास कर देना चाहिए।

THE DEPUTY CHAIRMAN; Now, I shall first put the amendment moved by Shri Satya Prakash Malaviya to vote.

The question is:

"That in the said Resolution in the fourth line, for the words for a further period of six months' substitute the words uP\*6 the 31st December, 1989"

The motion was negatived,

THE DEPUTY CHAIRMAN; Now, I shall put the amendment moved by Shri Shri Subramanian Swamy to vote.

The question is:

"That after the said Resolution, the following be added, namely:-

"That the House further resolve\* that the general elections to the Kar-Inataka Assembly shall b@ held not later than the general elections to the Lok Sabha".

The motion was negdtived.

**SHRI** M. S. **GURUFADASWAMY:** Madam. continuation I oppose the President's rule in Karnataka. of There no justification for continuation of President's rule. No valid reasons have been given by the Government so far for continuation. President's rule is being •used for partisan ends. We oppose President's rule. In protest, we are walking out.

[At this stage, some hem. Members left the Chamber)

SHKI V. UUFALSAMY; the **HOBIB** Minister has not given any valid reasons for continuation of Presidents rule in Karnataka. Therefore, I register my pro-

President's rule

test and I am walking out.

(At this stage, the hon. Members left the Chamber).

SHRI **SUBRAMANIAN** SWAMY: Since no assurance has beengiven that the elections to the Assembly will be held not later than Parliamentary elecions, J also join the walk out.

(At this stage some, hon. Members left the Chamber)

THE DEPUTY CHAIRMAN: Nov, the question is;

"That this Houseapproves the continuance in force of the Proclamation issued by the President on the 21st April, 1989, under article 356 of the Constitution, in relation to the State of Karnataka, for a further period of six months with effect from the 21st Octo\* bar, 1989."

The motion was adopted.

## Resolution re. Continuation of presidents proclamation under article 356 in relation to pujab

THE DEPUTY CHAIRMAN: Stow, ive will take up Punjab.

THE MINISTER OF HOME, AF-FAIRS (SHRI BUTA SINGH): Madam, [ beg to> move:

'That this House approves lh« coatinuance' in force of the Proclamation issued by the President on the 11th May, 1987, under article 356 of tha Constitution, in relation to the State of Punjab, for a furher period of six rnonhs with effect from th« 11th November, 1989."

As the House is aware, in view of th« hen prevailing situation in Punjab, pro-

clamation under article 356 of the Constitution in relation to the State of Punjab was issued on 11th may87 on the recommendations of the Governor. Approval of Lok Sabha as well as Rajva Sabha for the issue of Proclamation under article 356 was obtained on the 12th May 1987. The Legislative Assembly of the State which was initially kept under suspended animation was dissolved on the 6th March, 1989 on the recommendations of the Governor. As the law and order situation in the State continued to be disturbed, approval of both the Houses of Parliament was obtained for continuation of President's rule for a further period of six months with effect from 11th November, 1987.

Resolution re.

Continuance of

Madam, under the existing provisions of article 356(5) of the Constitution, President's rule could not be extended beyond a period of one year unless the two conditions mentioned in that clause are met. As both these conditions were not fulfilled, article 356(5) of the Constitution was amended by the Constitution (Fifty-ninth Amendment) Act 1988 so as to make clause 5 of that article inapplicable to the proclamation issued on the 11th May 1987 with respect to the State of Punjab. With this amendment, President's rule can be extended, if necessary, for a total period of three yearsin Punjab without fulfilment of the conditions mentioned in clause 5 of article 356 subject to the approval of both the Houses of Parliament for continuation of proclamation for a period of six months on each occasion. After enactment of the Constitution (Fifty-ninth Amendment) Act, 1988, President's rule in Punjab has been extended with effect from 11th May 1988, 11th November 1988 and again with effect from 11th May 1989. The present term of President's rule is due to expire on 10th November 1989. The Governor of Punjab in his recent report to the President of India has stated that the fight against terrorists has reached a critical stage. With the fresh spurt of anti-national terrorists trying to come from across the border with newly supplied arms and ammunitions, there exists an imperative need to firmly and effectively deal with them as well as the terrorist\* who are already in Punjab. Accordingly,

ne has stated that it is necessary that the President's rule in Punjab be extended for a further period of six months with effect from 11th November 1989. The Governor has further mentioned that it is not possible to have any Assembly elections as there is near total uncertainty in the political arena ^ Punjab with the Akalis being divided and sub-divided in several groups and sub-groups. As a ressuit, a politically unstable situation has arisen and the Governor is doubtful whether any cohesive or stable State Government could be formed. The Governor's view is, a much more stable political situation will errerge in Punjab after the coming Lok Sabhi elections. Accordingly, he has recommended that the Assembly elections should be held only after the' Lok Sabha elections whenever they are held. In the circumstances, the Governor has recommended that the Proclamation dated 11th May 19-87 under Article 356 of the Constitution may be extended for a further period of six months with effect from 11th November 1989.

Keeping in view the situation prevailing in the State of Punjab and taking all the relevant factors into consideration, it is proposed that the Persident's rule in Punjab may be continued for a further period of six monthswith effect from 11th November 1989. In view of the position explained by me, I solicit the approval of this august House for the resolution mentioned by me at the beginning.

THE DEPUTY CHAIRMAN: There it an amendment by Mr. S. P. Malaviya. I would like him to move it without making a speech.

SHRI SATYA PRAKASH MALA-VIYA(Uttar Pradesh): Madam, I move:

"That in the said Resolution the fourth line, for the word for a further period of six months substitute the words upto the 31st December, 1989."

The questions were proposed.

THE DEPUTY CHAIRMAN: Now. the resolution and the amendement are open for discussion. Shri Yashwanft

Continuance of [The Deputy Chairmatf]

constraint We have Sinha of time. I would request you to abide by it. You will have 14 minutes.

Resolution re.

श्री चतुरानन मिश्र (बिहार) : कल क्या होता। कल छट्टी होगी या नहीं।

ं उपसभापति : कल छट्टी नहीं है। कोई तैयार नहीं हुप्रा तो छुट्टी नहीं 🎉 🌓 🛶 tanan gibat kebajagan bagan baharan

भी चतुरानन मिथा: हम लोगों के निवेदन को सरकार ने नामंजूर कर दिया?

उपसभापति : भालम नहीं किसका निवेदन था। इधर से भी निवेदन था छक्षर से भी निवेदन था। इन दोनों निवेदनों के उत्पर कोई निर्णय नहीं हुआ है इसलिए जो हालत है वही रहेगों।

-श्री चत्रातन मिश्राः निर्णय कौन लेगा ? प्राप लेंगी या सरकार ?

उपसमापति : निर्णय नहीं लिया गया है इसलिए कि बोनों तैयार नहीं **買 1** The thought to the type =

भी शतुरानन मिश्र 1 हम लोग तो तैयार है (व्यवधान) किसी ने एप्रोच नहीं किया...(व्यवधान)

ः **उपसभापति**ः सरकार यह चाहं रही थी कि सैटरडे को बैठें, जिस पर श्राप तैयार नहीं भे और सरकार कल छट्टी तभी देगी जब सैंटरहे को बैठेंगे। इसलिए ' कोई निर्णय नहीं हुता।

श्री चतुरानन मिश्रः कव बैठेंगे वह असर बात है लेकिन कल छट्टी हो इस पर सदन एक मत था। इसलिए सरकार ने नयों नामंजूर कर दिया।

उपसभापति : .सदन इस बात पर एकमत नहीं या। आप बैठिये में आपको बता दूं। आपने शायद पूरा स्ना नहीं सदन इस बात पर महमा बा कि छटटी हो मगर इस बात पर सहमत नहीं का, कुछ लोग सष्ट्रमंत नहीं थ कि सटरड को बैठें ग्रीर सरकार इस बात पर सहमत नहीं थी कि सैटरडे को नहीं बठें ग्रगर कल छुट्टी करें इसलिए मामला वहीं का वहीं है। जो हालत है वही रहेंगी।

in Punjab

Presidents rule

भी चत्रानन मिभः इसका मतलव यह हुआ कि सरकार ने रिजेक्ट कर (व्यवधान) कन्डोशनल बना दिया....

ठाकुर खगतपास सिंह (मध्य प्रदेश) है सरकार बैठना चाहती थी लेकिन सैटर इ को न बठने के कारण...(**रुयवधान**): ऐसा हुआ । न्हीं, संस्कृती हैं

**आं चतुरानन ामभः** भ्रापने कंडीशनल बना दिया। हम लोगतो कह रहे थे.. (क्यवधान) कि पैगम्बर साहब का जन्म दिन है...(स्यवधान)

ठाकूर जगतपाल सिंह: ग्रग्र ये छट्टो चाहते थे सर्पोटर य तो सुँटरडे को वयों नहीं बैठते । इन्डाइरेक्टली इनकी मंशा यह है कि छुट्टीन भानी जासे।

**उपसभापतिः** कृपया श्रभी इस मस्ले को बंद कर दीजिए। पंजाब के बारे में बात करिये जो हो गया है।

SHRI YASHWANT 9INHA (Bihar); Madam Deputy Chairma^ ... (Interruptions) • •. as we sit here in this House to discuss once again the extension....

THE DEPUTY CHAIRMAN: Order please.

SHRI YASHWANT SINHA: President's rule in Punjab<sup>^</sup> I am aware of the hollowness of the ritual that we are going to undergo. Fox two and a half years, democracy has been extinguished in Punjab. Punjab has been, as the Home Minister has just said, under President rule since 11th May 1987. And once again, this incompetent Government has come before us for the extension of President rule in Punjab for another six months. But even more interesting, more amusing, than this proposal or Resolution of the

सी बरावन्त सिन्हाः अच्छा तो बोल ही रहा हूं। आपसे तो डेफिनेट्ली अच्छा बोल रहा हूं। नहीं तो आप कैबिनेट निनिस्टर होते, स्टें मिनिस्टर नहीं होते।

Mr. Vice-Chairman, Sir, the point I am making is that this time when the Government of India has come up with a recommendation of the Governor for tha extension of President's rule, it has absolutely no legitimate reason, no legitimate reason whatsoever, for the extension President's rule. And therefore, it is that English of Mr. Siddhartha Shanker Ray, it is the officialese of the North Block which has come to the rescue of the Home Minister in weaving certain expressions "critical phase", "fight against terrorism" and all that. And with no explanation whatsoever is to how h is a critical phase, the Home Minister is trying to mislead this House and the nation. And on behalf of my .party not only oppose this resolution as vehemently as I can but I also take serious objection to the reason\* which have been advanced by the Home Minister for the extension of President's rule.

Mr. Vice-Chairman, Sir, I would to remind the Home Minister that it was he himself personally who, as recently as June 1989—to be precise, on the 3th of June 1989—told the Press in Bhopal that the Punjab problem would be solved veiy soon, that terrorism in Punjab has almost ended and that the last impediment in the solution of the Punjab problem has been removed and the Government hoped that the Punjab problem would be When I read it and solved. many countrymen of this great untry read it we all felt that perhaps this Government will not have the audacity to come before Parliament again for the extension of President's rule, irrespective of the constitutional amendment which has been kept. This is the brutality of the majority that we are seeing here in this House. While Punjab bleeds, while there is mayhem in Punjab, while innocent people are being killed, while police atrocities

Government, Madam Deputy Chairman, is the reason which the Government has mentioned for the extension, of President's rule. I was tryng to listen carefully the reasons which the Minister was mentioning in his speech. Now, what did the Minister say? The Home Minister said that according to the report of the Governor the fight against terrorists has entered a critical phase—a critical phase has been reached in the fight against terrorism! and, therefore, in order not to interfere with this critical phase, crucial phase, President's rule must be extended. This is one of the reasons. The second reason, ■ Madam Deputy Chairman, is the repetition of the reason that they have mentioned in the case of Karnataka, to which they have mentioned in the case of Karnataka, to which my hon, colleague, Mr. Jaswant Singh, referred in his speech; nothing could he a greater mockery of democracy, nothing could be a greater insult to all of us sitting here in this House than to be told that either SCarnataka or in Punjab the people are not capable in Karnataka or in Punjab the people are not capable of giving themselves a stable government and, therefore, the rule of either Mr. Venkatasubbaiah or Mr. Siddarth Shanker Ray should continue.

Now, in the case of Punjab, Madam Deputy Chairman, a very funny argument has been advanced by the Governor which the Home Minister has quoted with approval, that the Akalis are divided and there-

fore Punjab will not have a stable government and therefore we should have *extension* of President's rule.

[The Vice-Chairman (Shri B. Satyanara-yan Reddy) in the Chair]

Mr. Vice-Chairman, Sir, can the Home Minister, can this Government, can .any-body sitting here in this House really, seriously, take this argument -to. be valid, that because the Akalis are divided we must have continuation of President's rule?

्रें क्र**कां मंत्रालय में विद्युत विभाग** , में राज्य मंत्री (क्षी कल्पनाच राय) : - ग्राप बहुत भ्रम्का बोल रहे हैं। [ ISfarl Yashwant Swaaj

continue in Punjab day in and day out, weare told her© that President's misrule ia Punjab must continue. What is it that we are extending in Punjab? It is not merely an extension of President's misrule. It is an extension of the tragedy of Punjab under President's rule. It is an extension of the brutality in Punjab under President's rule It is an extension of inhumanity in Punjab under President's rale. It all extension of that is had, in a government with the added ignominy that it is not a democratic government'. If a democratic government fails, the powers that be m Delhi can dismiss that Government. They can dissolve the Assembly and they can impose their own rule. I had said this when I was speaking on Punjab last time. I bad asked: "Who is going to> sit in judgment on you and who is going to say whether there has been President's rule or misrule where the terrorist killings have been three times as such they were in Barnala's regime? Who is going to judge that? That judgment will have to come from the people and the people must be given a chance to exercise that judgment. fore, President's rule must be ended here and now irrespective of whether the Akalis are divided or not. Tomorrow maybe they will say that the Congress Party is divided and therefore, they cannot have elections. This is the most ridiculous argument that I have heard in a democratic framework ever. Therefore, this argument will not hold -

Sir, as I said, Punjab has been a great tragedy unfolding itself before our eyes. Whether we are sitting there or sitting here, •we are all helpless witnesses to this tragedy. We know what exactly is going' to happen. But neither the Home Minister with all the might of the Government that is there at his disposal nor anybody else is in a position to influence the turn or events in Punjab today. Why? The reasons are not very far to seek, in the tragedy of Punjab today, the Government, of India has a ririmary role to play and I am sayieg this with the greatestnse of respoosihi-If there is one orapisatiojafejcfrii PonsIWe for continued *temfsm h* 

Punjab it is tne uovernmem. nobody else. I said it at that time. Mr, Darbara Singh is not here. He had taken umbrage at m<sub>v</sub> remark. I had said that it is the Government of India which, through Us actions, is producing fresh terrorists everyday in Punjab and as long as that factory which produces terrorists goes on, there will be no end to it.

The super cop, Mr, Rebeiro, has left Nothing can demonstrate the political bankruptcy of this Government which praised Mr. Rebeiro sky high when he was sent to Punjab. It was not Mr. Rajiv . Gandhi, It was not Mr. Buta Singe is was not the politicalleadership of the Congress in which the Government had faith. They put their faith in that one super cop, the miracle man; Mr. Rebeiro. What has happened? This gentleman has now been given a safe assignment somewhere in an East-European country so that his life •could be protected while Punjab continues to bleed, while Punjab continues to bum. These three years have been like a Sahara desert in Punjab When Rebeiro Mr. is preparing to leave-or he has left, I do not know -what does he say? The man who advocated "bullet for bullet" to Punjab is now a complete votary, a supporter of what is called the Chamanlal—line, the Inspector General who voluntarily left Punjab because he was not in agreement with the Government Policy, Now Mr. talks of winning the hearts of the people. His language is very akin to the language we have all been using all these years. We have all been saying that the Punjab problem and the situation in Punjab cannot be brought under control by bullets alnoe. Try and win the hearts of the people. But what has been the political , initiative on the part of the Government? Last time, Mr. Vice-Chairman, Sir, when we discussed this issue, we were told that there was a Cabinet Sub-Committee which was visiting Punjab. And this Sub-Committee of which the Home Minister was a part and the Foreign Minister was, perhaps, the Cnairmaor visit! Punjab on, thi April. This Cabinet Sub-CommUtee 12th was supposed to be a part of, the great, much-publicised package on Punjab of tM

Resolution m. Cnntinwrnre at

great Prime Minister of this country. One never heard about it ever again. Never did we get to hear about this wretched Cabinet Sub-Commitee, what did they do, what was their report, what was the political solution they recommended All these months have passed, Puniab. and tiiere has been no political on Punjab by this initiative Government. And then all those things which hurt the Sikh psyche continue to be present not only in an abundant measure but also in a heightened fashion. What has happened to that Jain-Bannerjee Panel which was set up to ensure or recommend prosecutions in the killing of Sikhs in Delhi hf November, 1984? That has been abandoned. Mr. Buta Singh has not mentioned what the Government thinking is, now that after so rftany years, four and a half years or five years not a single individual has been pupished for those massacres which took place in the capital of this country. thing at all. The Government is absolutely silent on this. And I do not know whether in his reply the Home Minister is going to cover this point. But any other Government worth' its salt, if it had any sense of honour of shame would have come before this Parliament and said the first thing about its alternative action programme after the High Court's judgement on Jain-Bannerjee Panel. But there is nothing of the kind. No, They are going they the going ahead in their dictatorial, in their autocratic, in their totally undemocratic way. Even the Newstrack cassette has been censored. When the leader of my Party, Mr. Chandra shekhar, for the first time went on that and gave an interview, what have the Censors done? They have chopped off that particular sentence sentences that he utterred because did not Suit the ruling party let the people of the country know the truth. But I would like to tell you, Sir, and I would like to tell the Home Minister through you that the truth can never be suppressed. If we believe in the motto which is written all over building and all over the country-'Satyameva Jayate'-let the Government be warned that the truth shall prevail despite Mr. Rajiv Gandhi, despite Mr. Buta Singh

and the cohorts that they command, inere will be no stopping the truth and truth shall prevail in Punjab also. The truth is that the Government is behind the situation in Punjab, the truth is that it is ruling party which has created the situation in Punjab, the truth is that it is the ruling party which is keeping the situation Punjab as it is today. And the only answer, therefore, is not the extension of the President's Rule. The answer is what the people of this country are going to do in the next few months, and that what answer is to throw them out lock, stock and bar-And once that is achieved, then the famous Punjab problem will be solved in a jiffy like this, and this Minister, this Government and this Prime Minister may come back to the country, and see how we solve this Punjab problem. And with this, Sir, I absolutely and stoutly with all the emphasis at mv command, oppose strongly this move. This is absolutely a nefarious, dangerous move on the part of this Government to continue to kill, murder and paralyse democracy in Punjab for another six months. And I demand that the President's Rule should be ended forthwith, and elections to Assembly in Punjab must be held, and all those who have been kept behind bars including Mr. Badal and Mr, Tohra—there is no reason why they should continue to be behind bars; if they can be kept behind bars, then most of the Cabinet Ministers sitting here should also be behind bars-should also be released and immediate elections should be ordered in Punjab. Thank You. Sir.

VISHWA **BANDHU** (Delhi): Mr., Vice-Chairman, Sir, I have very carefully listened to my hon, friend, Mr. Sinha, and I think h e had come after reading the morning newspapers, perhaps his line of argument and the data that he built up would have been different. I am convinced that his own speech, Mr. Vice Chairman, is adequate answer for continuation of the President's rule in Punjab, I^et file list jwhat he has said. I will quote only a few sentences. Hon. Mr. sinha has said that Punjabis Weeding and here both, sides of thb House including the Government of India are helpless soectatow in

Ill

in Puniab

flandhu [Shn vishwa Guptaj this spectacle. Now this is one of the argument that the Hon. Home Minister has built for hi\* decision to continue the President's rule in Punjab as suggested and recommended by the Governor.of Punjab. Because the Governor has ted that the conditions Punjab today, because of terrorist activities, because of the action going on, are not suitable for Assembly electioss. So, I would kindly have Mr. Yashwant Sinha note that as far as this one particular argument is concerned, he is on very thin ground and it will not be possible for him to convince this august House, that they should, reject the continuation of President's

Now, Sir, Mr. Vice-Chairman, the question, apart from the killing and bleeding of Punjab, is whether there are suitable conditions, suitable enough, safe enough and secure enough for holding Assembly elections. Mr. Vice-Chairman, Sir, if political parties are divided and he agrees that they are divided-Mr. Sinha has not said that the Akalis are not divided—if the major political parties are divided, there would be no suitable situation as far as holding of elections in a normal manner is concerned. And that is precisely what the hon. Governor of Punjab has recommended. It is not a question of A party or B party. If the Akalis are there and they are divided that means the situation will continue in such a way that if and when the Assembly elections are held, there will be even more strife and more difficulties and it would not be possible to have secure and safe and just elections, as far as Punjab is concerned.

Now the third point that the Hon. Governor of Punjab has suggested is that » situation is likely to arise when stability will come back and that would be only after the Lok Sabha elections are held. Now, this is one argument that Mr. Yashwant Sinha has not used, because the Governor himself has suggested that time today is not ripe for holding Assembly elections and they will be held after the Lot Sabha elections then a stable Government can be formed .....

Mr. Vice-Chairman, Sir, actually the hon. Home Minister is not asking for an unlimited period of time for extendos \*e President's rule in Punjab. More and more terrorists are appearing on the scene although Mr. Yashwant Sinha has also agreed that probably a large number of terrorists are also being killed. Now, you are talking about the super-cop, Mr. Ribeire. I know Mr. Ribeiro. He is a fine gentleman. He is en efficient cop. Well, you call him super-cop, or not thing the is that he did job as far as managing the situation in . very difficult conditions was concerned. And you will have to agree that today the critical phase that the hon. Home Minister has talked about has actually arrived. If you kindly refer to the newspapers, you will see that while there are some innocent, people who are being killed, there are also a number of hard core terrorists who are killed being by the police force today. Today, the morale of the police force is quite high in Punjab. They are tackling the problem. There is a situation where terrorists are coming in from across the border. This is one point that the hon. Mr. Sinha from the other side has not even talked about. For hiai, I think) the situation across the border from Pakistan, does not arise. He does not see the picture at all that there h a border, that there are people on the other side who are interested, and the government on the other 6ide who are interested in creating a situation of instability in Punjab, that there is evidence that terrorists are benig trained across the border who are coming from across the border and they continue to exertpressure on India. They have their own designs. They may be a part of international

conspiracy as far as this part is concerned. Mr. Sinha does not see it He sees only tho people sitting across him, because we- are on the Treasury Benches and he is in the Onpositinn. Hfe-fjeels that the entire blame for vested interest in continuation of President's rule in Punjab lies with the Government. Most humbly I would say that as far as this Government is concerned, and this

party and the leader, many many initiatives have been taken. He himself referred the Sub-Committee. After all, efforts have been made; initiatives have been taken as far as our party is concerned; leaders have visited different districts, have had meetings there and they have tried to build up situation and public opinion strongly against the terrorists. We have resisted them; the police' has resisted them: terrorists are being killed in Puniab better situation is there than it was ever before. However, the situation is not such as yet where elections can be held to the Assembly today. So I would most humbly say that this august House will accept the recommendations made by the Governor for continuation of the President's rule for only riod of six months, with effect from 11th November, 1989.

Mr. Vice-Chairman, we are all interested in democracy. We are all interested in the freedom of the press in this country. We see everything being published and all news with regard to what is happening in Punjab is being published. People are aware of what is. happening in Punjab. Mr. Sinha has also agreed that it is not a question of this side or the other side. It is a problem that is being faced by the nation. But he has failed to see, as mentioned earlier, the situation that Punjab is a border State, that the trouble in Punjab is greater in those three districts which are directly^ linked with a country next door and pressure is coming from there; terrorists are coming from there; they are being trained there; money is coming from there; smuggling is going on from there in spite of our best efforts. This is what I would ' like the hon. Mr. Sinha and his party colleagues on the other side of the House to see and give their full support to the efforts ■being made by the Government of India and our party in order to tackle this problem which is before the nation, not the

Therefore, 1 would say that once imple justification for the hon. Home Minister to have suggested it and it is he right step to have accepted the recomnendations of the Governor of Punjab, 'or continuation of the President's rule or another six months. Thank you.

SHRI M. A. BABY (Kerala): Vice-Chairman, the Home Minister has statsd that President's rule should continue in Punjab and Assembly elections can be held only after the Lok Sabha elections. So far. as wq are concerned, our demand is that Assembly elections should also be held along with Lok Sabha elections. 5,00 FJl.But we are sure about one thing, whether the elections are to held after the Lok Sabha elections or not would be decided by those who are sitting now, on the Treasury Benches but by the present democratic opposition. Therefore, We are sure that elections to Punjab Assembly, Karnataka Assembly and all that, will be held after the Lok Sabha elections.

Now coming to the logic, the rationale that has been advanced by the Treasury Benches for postponing the Assembly elections in Punjab, just now my hon. friend from the other side tried to put an argfiment as if he was meeting the points raised by my colleague, Mr. Yashwant Sinha, but despite being very attentive I could not find any counter arguments put by my hon, friend in defence of his case..

We know that the situation in Punjab is very bad. I do not know how we can describe the present situation. It has further accentuated, it has further worsened and even some of the Cbngress(1) friends personal talks admit that whatever link was there between the administration and the masses or people has been broknen today. During day time .people are harrassed. They are put to trouble by the administration and police. Money is extracted from, them. During night time hapless people of Punjab are subjected to atrocities of terrorists. This is the situation. This  $i_s$  the actual situation and who is responsible for this? far our So as party we identify different forconcerned ces who are responsible for this in very ex-

plicit terms. We are Unanimous or there is a near unanimity so far as the pernicious role played by the terrorists is concerned though thanks to his occasional fixations the Prime Minister uses to accuse the opposition of hobnobbing with terrorists and all that. We do not take that seriously though it comes from the Prime Minister.

Resolution re.

Resolution re.

■ ' So far as terrorism is concerned, the responsible political parties in our country and not so, responsible parties in our country also are opposed to terrorism. We understand that, and terrorists are being aided and abetted by certain external forces, that also we consider very seriously. 9a far as dealing with the question of terrorism is concerned, the role played ty the ruling Party at the Centre is not at all of any democratic content. While dealing with the Punjab problem the-ruling party at- the Centre places its immediate narrow selfish political interest above the solution of the Punjab problem. We need not dilate upon the danger of terrorism or in what unequivocal terms we should condemn terrorism. Especially when I speak on behalf of our p»rtv, we know that we need not have to underline the glorious sacrifices that the activists of the left parties, the two Communist Parties, have made on the soil of Punjab. Punjab has a great tradition of fighting for our Independence. We remember the valiant fight put up by Gaddar revolutionaries. We salute them'. We remember the glorious sacrifice of Shaheed Bhagat Singh. And with humility and confi: dence, we claim that we of the left are trying to carry forward that traditfon in Punjab with whatever limitations we have.

I had personally been to Punjab in the recent past. I was there for three or four days to attend the State level Youth Conference. At gunpoint, we held our conference for three days, challenging the terrorists. We held mammoth rallies which were addressed by Shri E.M.S. Nambpodiripad, the veteran freedom fighter, and otter'youth leaders. And we returned ference. The day we reached Delhi, we received the most shocking and agonising news of the topmost youth leader of our organisation, Shri Sohau Singh Dheasin, being killed. He was relected at the conference in which we participated as secretary. We embraced and parted. We nevsr expected that he would be killed the very next day. The Veteran Communist leader, Shri Darshan SinpH Canadian, was murdered by the terrorists. I do not want to re-• call all the names, or sacrifices and all that. Now it is universally accepted. And leaders belonging to different other political parties are also being killed. I do not say that only Communists are being killed, or leaders and cadres of left parties are being killed. Some Congress (I) leaders are being killed; some BJP leaders have been killed and many people not belonging to any political party-innocent peoplehundreds of them-are being killed. And what is the role of Congress(I) as a national party? Does COngress(I) do something to mobilise masses at the grassroot level?

GOPALSAMY: SHRI V. (Tamil Nadu): They have no connection with the grassroots.

SflRI M. A. BABY: This is the simple question I ask from those who speak about grassroot democracy. Our people are being murdered when they work, among the masses of people, when they try to organise' people knowing fully well that they are being identified, they are being followed. They are being killed. The State Presi.

dent of DFYI was murdered within a span of two years. Now the State Secretary has been murdered. Hundreds of them are being murdered when they go among the

masse of people and organise them. And what is the role of Congress(I)? Con gress(I) is also speaking against terrorism. On the one hand, the Punjab problem is being used by the ruling party at the centre for its narrow political gains. That is our charge number one. There fa no point in somebody standing ap from that side aad speaking about the foreign hand and destabilisation, an all that, I would like to put a staple question. There here

been many summits wueio uui IUIUJ» Minister had opportunities of meeting the popular Prime Minister of Pakistan. I do not want details, but did our Prime Minister ever take up this question, especially when we had so many occasions at our hands, regarding the role played by those external political forces in training the terrorists of Punjab, i^ arming terrorists in Punjab? Did we ever take up this issue? Should we not take up this issue? So, just speaking about the role of foreign hands in whipping up terrorist violence in Punjab will not help.

Now it is being stated that a critical stage has been reached in fighting terrori. sm. What is that critical stage? I have been going through some of the statistics. The Barnala Government was dismissed under the plea that it failed to deal with the situation, and President's rule was imposed. I fully understand the futility of comparing statistics, especially in relation to human lives. Whether it is five people or ten people killed, innocent lives are snatched away by terrorists. But, as you have raised this question that terrorism is 'being controlled or terrorists are on the run and things like that, I am forced to quote certain statistics. During the 20month rule of Barnala, 709 people were killed by terrorists. During 19 months of President's rule—one month less than the Barnala rule—2,906 people, were killed by terrorists. And it does not include the latest figure of 1989; it does not include the figure of the last nine months. So, the' claims of th© ruling party at the Centre ate totally bogus, totally baseless. Therefore, I want to mention the point which we repeated many times over, that only by a political solution can the Punjab problem be solved. There, the ruling party at the Centre-the Congress Party-should have some confidence in the people. When I say this, 1 wonder whether it can ever have some confidence in the people. Bat, when we discuss the Punjab problem, w# should admire, praise and congratulate the

fwyio or ruujao for uie gionous rote played by the people of Punjab despite all the provocation. Despite the most trying and difficult situation that prevails in Punjab, they could preserve unity. I do not want to recall instances when terrorists asked people belonging to a certain community to come out and line up and how people reacted in situations like that. There were many experiences to under line this point.

President's rule

in Punjab

Now, when wp speak about holding Assembly elections, the Treasury Benches say that it is impossible. But here, a paradoxical situation exists. The Prime Minister, at one point of time, had said, "We are going to hold panchayat elections in Punjab." This was the claim. I do not know what happened to that. Now the Governor says that Parliament elections can ibe held. So, only middle level elections cannot be held there.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Please conclude.

SHRI M. A. BABY; I am concluding. This is a very strange situation. Once the Prime Minister claimed that panchayat elections were going to Ije held, and the Government advises that Parliament elections can be held. But Assembly elections cannon be held!

Now, my honourable colleague from the other side referred to the "sensitive nature", especially from the national security point of view in view of the fact that • Punjab forms partt of our borders and all that. It is due- tothe same reasons that wtf demand that there should be a popularly elected Government in Punjab, because the ruling party at the Centre is placing with fire. Going by its narrow, selfish political interests, the situation in Punjab has been · vitiated by the ruling party at the Centra and, in the same way, the situation in Jammu and Kashmir is being vitiated today. That State also forms part of our northern borders. I do not want to refer to, what is happening in relation to the Bodo agitation In Assam or how extremists are being given all sorts of encourage[Shri M, A. Baby]

-Brent and help  $i_n$  the State of Andhia Pradesh to destabilize the Situation thete. Therefore, we accuse that the present Central Government is the greatest destabilising factor in Indian politics today. And the Punjab problem, or for that matter any other serious porblem that our country is facing today, cannot be solved with the present Government at the Centre.

I have already referred to the situation that exists in Punjab in relation to the role of the bureaucracy and the police. Some describe the situation by using the term "State terrorism" that exists in Punjab, which I.do not want to repeat drldo not subscribe to • But if any agency with integrity conducts an enquiry into the way in which the Sub-Inspectors and ASIs...

THE VICE-CHAIRMAN (SHRI B. SATYAflARAYAN REDDY): Please conclude.

SHRI M. A. BABY: I am concluding, Sir. Thank you for your indulgence. I am eoncluding now.

Sub-Inspectors and ASIs, many of them —I do not say "everybody" but most of them—are minting money like anything utilising the situation. Similarly the administration.

A reference, a very correct reference has been made by my colleague from the other side, Mr. Gupta, that even after hundreds of terrorists have been killed according to the Government how more and more people are getting recruited as terrorists. That question was raised. Byt sny hon. colleague could not give a cohesive reply to that. The administration and the police there are playing a very important role in recruiting people as terrorists. During day time houses are being raided. People are harassed. Money is extracted. If it continues for weeks and weeks together, what can the young do?

THE VICE-CHAIRMAN (SHRI I. SATYANARAYAN REDDY): Please <\*». elude.'

SHRI M. A. BABY:  $S_0$  many are being driven away to tree camp of terrorists by the role, the inglorious role being played by the administration and the police in Punjab.

Now, Sir, we are being told...

THE VICE-CHAIRMAN (SHRI R. SATYANARAYAN REDDY): Mease conclude within two seconds.

SHRI M. A. BABY: I am concluding. Some "black cats" or "cat squads" ara being formed with the extremists who have been arrested and who have confessed and with some other people to find out the hide-outs of the extremists and all that I do .not know how this can be successful. My own experience of having gone there' and discussed with people, is that I am told this group is also playing havoc witfe the lives of the ordinary mass of people in Punjab.ile concluding, Sir, of late, the raking party at the Centre is again taking recourse to a very dangerous line of socalled solution. They have installed one Mr.. Manjit Singh as the leader of the AISSF.

AN HON. MEMBER: Another Bhindranwale.

SHRI M. A. BABY: Now this Mr. Manjit Singh is being portrayed as a mere' student leader. He is the President of tha AISSF. I am reminded of the description by the present Prime Minister who at that time was the General Secretary of tM AICC;, how he described Bhindranwal©, as a spiritual leader who does not harwany political ambitions. Now tha very same person who happens to be the Prime Minister of our country, accuses the Opposition of "hobnobbing with terrorists.

THE VICE-CHAJRMAN (SHRI B. SATYANARAYAN REDDY): Please conclude.

SHRI M. A. BABY: I am concluding,

So, in the way in which Bhindranwale was brought into the picture now many new Bhindranwales are being brought into the picture. The latest addition is this Mr. Manjit Singh. With all humility I would like to warn the Central Government that this sort of dangerous and nefarious move will not help iq the solution of the Punjab problem. There is a saying in Malaysian\*.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY); Please conclude. No more time.

SHRI M. A. BABY: I am concluding, Sir. A national poet of Kerala, Shri KBmaraa Asan said in Malay alam. This means a fly going into a lantern, a lamp, extinguishes the light. In that process it kills itself also. Here the Congress(I) being the ruling party at the Centre is trying its level best to extinguish democrarcy by different means. But I would like to remind the Congress (I) that this process of destroying democracy, assassinating democracy, extinguishing democracy, the Congres(I). would commit suicide, but me people at large will take charge and the light of democracy will continue to flutter. I may point out that this dangerous and nefarious game of the Congress(I) will not help. It is inflicting a grave damage to the democratic traditions of our country. That shows importance to the unity of our country is . not being given-. The latest revelations substantiate my point. At 2.30 the Associate Editor of THE HINDU, Mr. N. Ram, had a press « conference where it has been conclusively proved with evidence that under the topmost leader, who speaks about protecting the national security of our country and all that, the interests of our country have been bartered away for crares and crores of rupees. This has been proved. So, such a Government and such a leader cannot protect the country's interests

-naose, shrd cmfw shrdlu cmfwyp cmiwn\*' and integrity and unity and sovereignty ot our country. Only by removing this party from the Centre the prestige of our country can foe restored. Punjab problem and other problems faced by the Indian people can also be solved by removing this party. All the problems 'faced by the IndL a<sub>n</sub> people can be solved by removing this party. Therefore, I oppose this move to extend the President's rule in Punjab.

in Punjab

The Deputy Chairman in the Chair

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): All of us experience deia vu some time or the other in our life when you feel that you have been in this experience before. So, it is with a sense of deja vu that I stand up today when the Government is asking f or the extension of President's rule which when roughly translated in the lay man's language in Punjab and outside, means further atrocities against women further police excess, further denial of democratic processes and further denial of democratic decision-making. That is what it means to the people of this country. Why did they want to impose the President's rule in the first instance? Why did they want to remove the popularly ejected Government? They said it was a law and order problem. They still claim it is a law and order problem to some extent, not to mention the abso- ' lutely ridiculous claims they had in the other House which were very rightly enlightened by my colleague, those of critical stages of terrorism or whatever they call it. I cannot apply my mind to such asinine insinuations.. It is no longer ju^t a law arid order problem. It is an emotional problem. It is a political problem. It i violation of sensibilities. It is an erosion and abrasion of democratic processes. Under the' guise of this we brought about in this House this Resolution, Some of us went with you, some of us opposed justly so. We have a reservation when the Government kept asking for more and mow powers which they claimed were being used for the benefit of the State... {Interruptions) ... Madam, I would like

THE DEPUTY CHAIRMAN: Well, I am sorry my attention has been disturbed.

SHRI YASHWANT SINHA: Madam, there is no Home Minister present in the House.

THE DEPUTY CHAIRMAN: Thev have gone to have at least a cup of tea.

SHRIMATI RENUKA CHOWDHURY: ' On the one hand you want to impose President's rule State and on the other this is the attention of the Treasury Benches which they show.

THE DEPUTY CHAIRMAN: One Cabinet Minister and other Ministers are there. Don't worry.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI); We shall inform word to Word.

SHRI N. E. BALARAM (Kerala): There are three Home Ministers at. the Centre.

SHRIMATI RENUKA CHOWDHURY; Under the guise of protecting the State, to look after the State, we kept asking this august House for more and more powers, more and more provisions. We passed the Terrorists and Disruptive, Activities Bill and Special Courts Bill. We waived the Indian Evidence Act. The House also empowered them to use article 249. The basic violation of the philosphy of jurisprudence whereby let a man be said to be innocent till he is proved guilty. In Punjab we take <sup>f</sup>he Indian away. You lock him up and you tell him that he is guilty till he proves he is innocent. We have violated every decent norm of humanity, every essence of decency and we in this House irrespective of what party, which State We belong to are all, guilty. We are all guilty of this crime. Today, we stand the floor of this House and sound self-righteous in being divided into party sectors and we claim or proclaim our faith to an individual and speak what is not the truth and our heart does not bleed for our brothers and sisters in Punja6. The Bills thai passed fa Parliament as for

example, Prevention of Atrocities against Women Bill are not applicable in Punjab. The women who suffered in police excesses in Batala, widely publicised have no sympathy from this House. No action has been taken. When the time comes, Madam,

in Punjab

President's rule

we have to question ourselves. What kind of people are we? As my colleague, Mr. Baby, has said, let us today stand up and salute the people of Punjab.

SHRI YASHWANT SINHA: Madam, the Minister cannot have his back towards you.

THE DEPUTY CHAIRMAN: Don't turn your back towards the Chair. Ha must be having consultations. Renuka, continue.

SHRIMATI RENUKA CHOWDHURY-. Despite individuals standing on the floor of this House who were thanking the Congressmen of Punjab, the credit goes to the people of Punjab. Every Indian who had stood up is the perfect symbol of secularism. Communities are living in great harmony despite the disruptive effort of the ruling party. For that I salaam the people mera. Bharat mahan.

THE DEPUTY CHAIRMAN; I thought you are concluding.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): That means she has accepted "Mera Bharat Mahan".

SHRI KALPNATH RAI: I salute for thesewords.

SHRIMATI RENUKA CHOWDHURY: Thank voir We will salute each other outside.

Madam, they talked about holding of Panchayat elections. Why? Because they are holding the seats in Punjab for ransom. They know that they are not going to win the elections there. They hold the seats to ransom and dangie the carrot. They say "We are going to hold the Panchayat elections in Punjab but not parliamentary elections". Since they are seeking:

extension of President's rule in Punjab where is the guarantee of holding Assembly elections? There is no guarantee.

श्री हरवेन्द्र सिंह हंसपाल (पंज व) : पंजाब में पालियामेट्री इलेक्सन तो स्नमी हुए ही नहीं ।

भीमती रेजुका चौधरी : मरदार साहब, जब हाँगे . (ध्यवधान) ग्राप तशरीफ रिखएमा !

भी हरवेन्द्र सिंह हंसपाल ः इलेश्शन तो प्रभी हुर ही नहीं।

श्रीमती रेणुका चौधी हां-हां, ग्रामी मुन दूरी । (ग्यवधान)

الريبيعة والمتراويل الراح أصفطتهم

Madam, why am I opposing this? I am opposing this not because I am m the Opposition, not even because I am a woman of this country, not for anything but I am questioning the basic honesty of this Government in wanting to implement it. There is a basic dishonesty which propels this Government to a self-destruction which they seem to be bent on and I cannot stand by as a mute witness to watch this destruction in this part of my nation.

THE DEPUTY CHAIRMAN: Mute, you are definitely not.

SHRIMATI RENUKA CHOWDHURY: Thank you, Madam. That is a tribute to my vocal ability. Madam, I draw your attention to what my colleague Mr. Yashwant Sinha has said about the 1984 riots. 3700 Indians died in the capital. They were murdered. It was a deliberate, premeditated cold-blooded murder. Where is the coascience of this country? Where is the conscience of the ruling party? Wha^is going to happen to those widows, those orphans?

And then Madam, I will tell you wha\t is going on in Ahdhra. Wait The Home

\*» Punjab

Minister is not nere; it was not important enough for him to be here. I would like, through you, to ask him to recollect how

126

through you, to ask him to recollect how many men in uniform were killed during the 1984 riots, whose uniform signifies the might, the honour, the faith and the integrity of my country, the MAHANTA of my Bharat. यह क्या सिखान वाले हैं हमारे

President's rule

को महानता भ्या चीख होती है।

There was one query raised. They said, what is happening in Andhra? There is a book recently published in Canada called "Soft Target". The Government has not denied these allegations.

THE DEPUTY CHAIRMAN: Don't have a running commentary. Mrs. Chowdhury, your time is over.

SHRIMATI RENUKA CHOWDHURY: Madam, you have allowed others to encroach on my time. (Interruptions)... "The Government of India's intelligence! operatives or the Centre's systematic and persistent policy of encouraging violence in Opposiion-ruled States and the irrepara-· ble damage this policy has done to the interest..." The Government has not denied this and if they have any doubt about what I am saying, do read the magazine "Surya". It is very much there, what the intelligence agencies of the ruling Government are being used for and how they are detrimental to this Government.

I am very vociferous in saying that I wholeheartedly oppose the continuation of President's rule in Punjab. You cannot reduce the people of Punjab to statistics, to reasoning. Please define what you mean by critical stages. It may be quite different from what the rest of the people in this country think about it and when the elections come, the people of this country are going to transgress all these limitations and then the Congress will be running from the country. Thank you.

THE DEPUTY CHAIRMAN: Shri Sbanker Sinh Vaghela. Mr. Vaghela, before I ask you to speak, I want to make

[The Deputy Chairman] one announcement. I am going to abide by time very strictly because we have to discuss the communal situation also. Now, you have five minutes. Please confine yourself to fivtj minutes.

श्री संकर सिंह बाघेला (गुजरात):
मैडम डिण्टो चेयरमैन, मैं सन् 1984
से राज्य सभा में हूं, शायद ही कोई
राज्य सभा का सब ऐसा गया हो जिसमें
जाब के बारे में इस हाउस में चिता
नप की हो श्रीर हमारी सरकार ने तो
खो मगर के श्रांस बहाती है इन्होंने ऐंगा
जबाब न दिया हो कि पंजाब हमारे
कंट्रोल में है पंगब में ला एंड झार्डर
हम कंट्रोल कर रहे हैं।

यह सरकार या कांग्रेस में इन के ब्लंड में, कांग्रेसी कल्चर के ब्लंड में टोलरॅस नहीं ਲੈ म्रात्भ-सहिष्णता नहीं है। नेशनल कांफ़ेंस जम्म-कश्मीर में जब घकेले ग्रब्दल्ला साहब थे, तब यह उनके खिलाफ ये और श्राज धाप पार्टनरशिप में हैं तो वह धापके लिए इ.च छे हैं। श्राप द्यासाम में बोडो के द्वारा आताम गवर्नमेंट को अपनेट करने जॉ रहे हैं। आप ऊर भी करते हैं और धर राईट को, द्वासाम को भी आप निर्वल करने जा रहे हैं। आंध्य प्रदेश में नकतलवादियों को उकसा रहैं है। आपने वेस्ट-बंगाल में किनेको तैयार कियाइ? ग्रापने ग्रभी तमिलनाड में मदुराई में यह किया। आप हरियाणा में एम० एल० एज० की शापिग-परचे ग करने जा रहे हैं। कोई आयोजीशन पार्टी किसो राज्य में है तो वह आपकी श्रांख-में चुभती है कि कब यह सरकार वहां से उठे और इनकी सरकार आए।

महोदया, पंजाब के मामले में मैं ज्यादा दूर नहीं जाना चाहता, हमारे बानी जैल सिंह जी, जिन्होंने पंजाब में, हमारी इंदिरा जो से मिलकर, अकालियों को खदेड़ने के लिए, कांग्रेस (श्राई) की सरकार बनाने के लिए सिर्फ बोटों की रा नीति में पंजाब में जा कि कर करा का मूत

आपने खड़ा किया, भिडरावाला को जो भगवान या संत आपने बनाया था, उसी भिडरवालां का भूत आज पंजाब के हर जवान के ऊपर, जो पंजाब के लिए लड़ता है, अपने आपको टैरारिस्ट कहलाता है, वह भिडरावालां को गुरु मानकर चलता है। ऐसी स्थिति पैदा करने वाले आप हैं, आपकी बोटों की राजनीति है।

मैडम डिप्टी चेयरमेन, इस हाउस में कांग्रेस को सपोर्ट करने व ले विपक्ष में से सिर्फ बीo जेo पीo के लोग ये जो निक्योरिटी बैल्ट के लिए प्राप जब; आर्टिकल 249 लाकर इंटरोड्यूस करने जा रहे थे तब हमने ग्रापस कहा था कि आप पंाव की सरहद को सील की जिए। उस समय हम विपक्ष के साथ न होकर अलग ये क्योंकि पंाब का मामला ऐसा था, जो पाकिस्तान से स हुआ इलाका है, उसको विना सील किए य बोर्डर को विना सील किए कभी भी यह प्रोब्लम सास्व होने वाली नहीं है। आ ज इतने साल हो गए, ग्राटिकल 249 को लिए हुए, क्या श्रापने बोर्डर को सिक्योरि के हिताब से खील किया और अगर नहीं किया, आभी को नहीं सीपा तो क्या व ह है ? यह क्या में आपसे जान सकता हुं ? ध्राप बार-बार कहते हैं कि पाकिस्तान का हाब है। इसके पीछे धगर कोई हाथ है तो वह आपका कांग्रेन "आई" का सिम्बोल, दी हेण्ड, खुनी पंग है। अगर पाकिस्तान का हाथ है तो आप पकडिए । ग्रगर पाकिस्तान का हाथ है वहां अगर टेरारिस्ट को ट्रेनिंग दी जाती है या वह ग्राम्स सप्लाई करते हैं तो आप बोर्डर सील की ए, आर्मी रखकर की िए और जो भी जवान हमारे पाकिस्तान में हैं, इंडियन सिटिजन हैं, उसके लिए पाकिस्तान सरकार को कहें कि हमारे नागरिक आपके देश में हैं, वह हमको सौंप दें। अगर भ्रच्छे रिलेगन रखना है नो पाकिस्तान में जो ट्रेनिग केंप हैं, जो वहां से ग्राम्स सप्लाई होते हैं, उसके लिए कड़ा व्यवहार करें ग्रौर सिक्योरिटी के हिसाब से बोर्डर प्रार्मी को सौपें. यह परी सरहद सील करें।

महोदया, मैंने सुना कि हमारे प्रधानमंत्री जी पार्निस्तान की प्रधानमंत्री बेनजीर भदटो जी ो मिले थ ग्रीर वह कहते. हैं कि बन ोर जी तो मानती हैं, लेकिन उनकी धार्मी नहीं मानती। अगर पाकिस्तान । आर्मी नहीं मानती है तो हमारी अभी पे ग्राप कहिए कि वह पाकिस्तान की श्रायीं से बात कर ले । इसमें कौनसी बड़ी बात है। क्योंकि पीछ भी नई बार हमने जाबाव दिया है। तो मेहरबानी करके बातचीत में भी एसा मखौल नहीं होना चाहिए कि भारतीय सरकार पाकिस्तान से ग्रन्छे रिलेशन रखने के लिए टैरारिस्ट केम्प भी वहां चले, पंजाब में टेरारिस्ट की एण्टरी हो, पूरा पंजाब ग्रासेंट हो ग्रीर हम कुछ न बोलें । इसके लिए गगर पाकिस्तान के प्रका सलक भी ग्रापको नुक गान करते हैं तो हमारी आर्मी उनकी आर्मी के मामने वहां बोर्डर पर जिक्योरिटी के हिजाब से रखनी चाहिए ।

मैडम डिप्टी चेयरमै : यह आतंकवाद का मामला आज से नहीं है... (समय की घंटी)...

उपसमापति: आपका टाईम हो गया है।

श्री शंकर सिंह वाघेला : दो फिनिट लंग, बहुत ज्यादा तमय नहीं लंगा क्योंकि यह मामना बहुत इम्पोर्टेंट है।

नवसभापति : इस हाऊप में सारे मामले इम्पोटेंट होने हैं, इसलिए वपया कम समय लें।

श्री शंकर पिह वाधेना : मैडम डिप्टी चेयरभैन, पंत्रव के लोगों को निनी बधाई दी जाय, कम है। पंजाब में कई पीo स्टेट इेसीडेण्ट मारे गये, युथ विग rule in Punjab was not a happy हिंदू की लड़ाई हो। लेकिन ईश्वर की | मेहरवानी है कि बाज वहां हिंदू-हिंदू हैं | सिख-सिख है ग्रीर दोनों भाई की तरह I ing on with President's role with 588 RS-5

वहां रहते हैं। इसके लिये पंजाब के लोगों को जितनी बधाई दी जाये। कम है। अगर आप वंहा प्रोब्लम का सोल्यशन चाहते है तो प्रधान मंत्री ग्रीर बटा सिंह जी ग्रमतसर स्वर्ण मंदिर में जाकर माफो मांगे कि जो । लती हो गगी उसकी पुनरावृत्ति नहीं काग । इसे पोलिटिकल प्रोसेस से न कर हुये मानवता से झीर सब को देखते हुये इस समस्या का समाधान खोजें। राजनीति को एक साइड में रखकर अगर आप सोल्यमन सोंचेंगे तो उचित होगा। पंजाब में एक साथ लोक सभा और विधान सभा के चनाव करवाने के लिए एश्योरेंस अगर आप देते हैं तो ठीक रहेगा। सन् 1984 मैं जो दिल्ली में रायट्स इएं उसके संबंध में कमीशन आफ इंक्वायरी बिठाया गया या वह इंक्वायरी भी भंगकर दी गयी है। उसका जवाब भी लोग मानते है । सन् 84 में रायट्स करने वाले लोग जो ग्राज दाय-वार्ये भूम रहे हैं. इसके कारण भी पंजाब के लोक नाराज हैं। ग्राखिर में पंजाब में जो वहां श्राम्संपकडे गए...

उप समापति : अब आप बैठ जाहरो । ग्राप प्लीज बैठ जाइये।

I am sorry. I am strictly abiding by time. You can write a lefte rto teh Home Minister.

श्री शंकर सिंह वाघेला : मैं एक वाक्य में अपना भाषण पुरा करूंगा। ए०के०47 रायफल्स जो रा ने मंगवाये थे और व कस्टम में प्राहे गये उसके बारे में इंक्जायको की जाये अगर इस बारे में मननीय मंत्री जो जवाब देंगे तो में आभारी होऊंगा।

SHRI PAWAN KUMAR BANSAI, (Punjab): Madam Deputy Chairman, लोग मारे गा, हमारे पं ाब के बी॰ जि॰ this decision to promulgate Presidents के डेसीडेण्ट मारे गण, मोगा में द्वार sion. It was a difficult decision taken एम० का हत्य कांड हुन्न । at a time when the Akali Government सी प्राप्त के कांग्रेस के फिर भी showed total lack of capacity and the will to light terrorism. Unfortunately, what we bear today from the other side is an accusation, the same accusation, that the Centre is carry-

narrow political interest}. Madam this: accusation is shown of any substance and an honest assessment of the situation prevailing in the State and of the reaction and responses of the Congress to the various national and other issues.

Resolution re.

Continuance of"

Madam, the Centre though of promulgating President's rule in realisation of its responsibility to protect every State against internal disturbances. And if they were to go into the record of the Congress it is for everybody to see that it was the Congress, the Darbara Singh Government, that resigned, that it was Prime" Minister Rajiv Gandhi who initiated discussions with Sant Longowal and reached the Sant Longowal-Rajiv Gandhi accord. There was an accusation of extinguishing democracy by Congress. It was Prime Minister Rajiv Gandhi who wanted to ensure that the flame of democracy remains alive in the country and he entered into an agreement with Sant Longowal. It was the failure of the Akali Government and total indifference of the Op» position parties which led to the present situation. It was the Congress which d&cided to go to the masses. Meetings were arranged. The platform was provided by the Congress. Some of my hon. friends ftt>m here went to Punjab. And what . did they do? They only secused the do? They only accused the Government, they only accused the Congress at the platform provided by the Congress Tnat is all they have contributed in solving &e Punjab problem.

Madam, there was a high-power committee constituted by the Prime Minister. A high-power committee of 8 Central Ministers went to Punjab. And how many W them associated or cooperated with that committee? Today they am laughing at the decision not to hold panchayat efcerlons in Punjab. They are forgetting w soon that it was they, and without exception all the Opposition parties, who did not want panchayat elections to be feld fn Punjab. And today when an effort is being made to start the democratic process by holding parliamentary efectJons, they take objection to it. Madam, this response of theirs, this approach of theirs, betrays a lack of comprehension about the position that an Assembly holds "in "a State. The Centre has not said that the situation is not conducive to holding any elections at all. But they very welt know as to what would be the responsibility of the law-keeping forces if elections to 117 constituencies were to be held along with 13 constituncies for Parliament. The State Government would be burdened with the law and order problem. It would have to provide security to all the candidates which those people field from ^ other side. The number of candidates would run into thousands. If we hold only parliamentary elections, the number of candidates would be not more than a hundred.

President's rule

in Punjab

Madam, a very irresponsible--permit me to use that word-allegation was made against the Congress saying that Congress is a destabilising force in the country. I want to remind them of a very recent incident. The duty of every Government, under the Constitution or otherwise, k to look to the welfare of the people, is to work for the progress and prosperity of the State and the country. But what did we have' on the 30th of August this year? The ruling governments ol non-Congress Parties in different States organised bandhs. We, for the first time, saw Ministers stopping trains. Here Mr. Baby was taking of a reign of terror let loose by the Congress in Punjab. He is forgetting what his cadres are doing witfc the Congress workers in.his State. He fe forgetting what his people have done with the press people in his State. Just to laugh is not enough. What is required is self-introspection, a true and honest selfintrospection. Madam, it is the wisdom of the people of this country who have not voted the CPM to power at the Centre. Otherwise, the county would have been destroyed by now. The country would have faced a situation which the people of West Bengal are facing today.

Madam, hon. Shri Shanker Sinh Vaghela also used the time given to him for only hurling accusations against the Congress. I do not want to go into the genesis of the Punjab problem. But permit me to say that the Punjab problem began with Mr. Shanker Sinh Vaghela's party did 20 years .back. They went to each house. They caught hold of the. Hindus and- asked them to declare Hindi as their mother tongue. That was the beginning of the Punjab problem. Today he gets up fn the House to say that it is the Congress which is perpetuating the situation there! Madam^ it is the BJP which is worsening the situation in Punjab. Here . we find very convenient ploys to accuse the Government for all the failures resulting from the distorted policies due to lack of ideology by the people sitting on the other side.

Hon. Renuka Chowdhuryji tried to put forward a unique theory today. She said that she equates the promulgation of President rule with atrocities on women. Madam. I do not know from where she draws this inference. The founding fathers of the Constitution incorporated provision for the President's rule to save the system from total collapse when • a particular sitaution develops in the country. It is in furtherance of that that the Oongres<sub>s</sub> has always, acted. The interest before the Congress, the motivating factor for the Prime Minister, Shri Rajiv Gandhi, not the welfare of the Congress) is not the' welfare of any individual in this party, ft k that of the country. That has been demonstrated amply by him, by our peotfo, by our Government.

Madam, because of the time that von have given me, I won't like to dwell further on it. But I would only like to say that the situation in Punjab will be solved if our hon. Members on the other side tell Akklis-they have no base of their own and Akalb are their partners-that they should unite, unite not for the myopic purpose of stalling any initiative by flie Congress but to unite for the welfare of the people of Punjab, to unite for the welfare of the country. Only then there could be some semblance of what we say a political process being started in the State

THE DEPUTY CHAIRMAN: Gopalsaasy. Only five minutes.

SHRI V. GOPALSAMY: They are all telling you that I should be given more time.

THE DEPUTY CHAIRMAN: They are saying that you don't go to Sri Lanka and confine yourself to Punjab.

SHRI V. GOPALSAMY: Madam Deputy Chairman, the flames in Punjab have not been put out. Punjab is still in flames. It has become the Ulster of India. Madam, I would accuse this Government

SHRI BUTA SINGH: What else can you do?

SHRI V. GOPALSAMY:... That they are not earnest to solve the problem in Punjab. Rather they would like to continue the problem, they would see that the problem perpetuates and continues in Punjab for their own political advantage.

[The Vice-Chairmain (Shri V. Narayanasamy) in the Chair).

.Sir, when Mr. Barnala was the Chief Minister of Punjab, for the first time in the history of this Parliament, during the Joint Session, the President of India in his Address applauded the role of the Chief Minister, mentioning even the name of the Chief Minister, Mr. Barnala. But what happened? Within six months, he had to face the fate of whoever goes nearer to this Congress(I). It is their own strategy -get closer, gain confidence, and stab them behind the back. This is their strategy- Sir, when there was a debate about the Barnala Government, I stated on the floor of this House: "Now the Barnala Government is a buffer between the extremists and the' Central Government. Don't remove that buffer." But, at that time, the Home Minister said that law and order failed, the missionar's failed and so the Barnala Government should not continue. But what has happened? I may eive the figures of killings in the year 1987 during Mr. Bamala's tule and in 1988 during the President'.. Rule. In the month of January, 1987 durine Mr. Bamala's regime, the number of killines was 63. But in January, 1988, dun'ne the President's Rule it was 143. In February 1987, dur-

[Shri V. Narayanasamy] ing Mr. Barnala's regime, the figure was 41, and in February, 1988, it was 141. In iMarch<sub>s</sub> 1987, during Mr. Barnala's regime it was 65. In March, 1988, the figure was 265. In April, 1987, it was 80. But in the month of April, 1988, it was 244. In the month of May, 1987, it was 71. But in the month of May, 1988, it was 340. The number goes on like

this, double, treble and quadruple. Now, what is your argument? Have vou solved the problem? When Mr. Rebeiro took over the charge of the Police force in Punjab, he stated, "bulif the terrorists let for bullet, and that have got a hit-list, the Police force also got a hit-list". But, Sir, Now the very same Rebeiro, the supercop had to mit the fact that unless we win over hearts and minds of the people of Punjab, the problem can not be solved by What does it show? police force. you have not won over the hearts of the people of Sir, I give you just one illustration. Yesterday, there was a demonstration by the riot victims. It was a very pathetic sight, a heart-breaking sight. Hundreds hundreds of widows who have lost their husbands, who have lost their bread-winners during the November, 1984 riots had to demonstrate after five years to I would like to ask the -Home Minister: Till date, what have you done? Even according to your official 2,733 persons were killed during the November riots. But till date nobody has been prosecuted. What is the reason? you could say that Jain-Banerjee committee was constituted. Now the court has given a verdict. But who is responsible for When the Ranganath Mishra commission gave the verdict that a committee ; should be constituted, the committee should

have been constituted under the ambit of j the Commissions of Inquiry Act. Now j after five years you are telling that no case has been registered, nothing could be done now. Even to this date this Parliament has **not** discussed the Ranganath Mishra Commission report. And then how can you win the hearts and minds of the people of Punjab? They are getting more and more alienated from you because **of** 

your policies, (lime bell rings). &ir, you do not know the quagmire you have created in Punjab. You propped up Bhindranwale for your own benefit. Then you recently also propped up Manjit Singh brother of Amrik Singh, who was killed in the Bluestar operation.

What happened to the Jodhpur detenus? They are still languishing in jails. They have been rotting in jails for years. nocent people. One day there was ant announcement that a group of will be released. There was an announcement. When they came out of the again they were captured and again they were taken to the prison. This is the justice you are giving of the people of Punjab. Therefore, you have lost the confidence of the people of Punjab. the voice of extremists is getting and more louder. Who is responsible for this? It is you who are responsible, because you wanted to crush the regional parties, you wanted to silence the voice of the regional parttes. You tried it in Kashmir and as a result the pro-Pakistan elements are raising their head. Then you have tried in Assam and you have instigated the Bodos. You wanted to crush the region^ al party in Andhra Pradesh and you created Bashkar Rao. t You wanted to crush Telugu Desam. You tried it in Nadu also. But because of the dynamic leadership of our party and our organisational set up we have survived and were not able to capture power. You are, by doing this, really playing fire, since you accept the concept of federalism. If you want to annihilate the basic concept of federalism then you protect the unity and integrity of Therefore, the present situaion country. in Punjab has arisen because of the bungling of your Government.

श्री धर्मपाल (जम्म ग्रीर काश्यीर):
उपसभापित महोदय पंजाव में तीन बड़ें
बड़े टैरेरिस्टों के जो धाउटफिट काम
कर रहे हैं उनमें भिडर- वाला टाइमर
फोर्स, के सी एफ खालिस्तान कमांडो फोर्स
ग्रीर बबर खालसा इन जतीनों के लीडर जो
हैं वह पाकिस्तान में बैठे हुये हैं। पाकिस्तान
को राजधानी में उनकी सरकार, ने उनकी

गेस्ट हाउस में रखा हुआ है। हुर किस्म की सहलियत उनको जारही हैं। जो रिक्ट होकर यहां से जाते हैं तो उनको ट्रेनिंग दी जाती है। वे वैपन्स लेकर आते हैं । यहां तक कि पाकिस्तान के जो रेंजेस सलीक करते हैं हमारे बार्डर पर तो उनको भौल्टर देते हैं। यह दुरुस्त है कि पाकिस्तान में जम्हरियन श्राने के बाद श्रीर प्रधान मंत्री जी का साक कांफ्रेंस में वहां जाने के बाद हमारे ताल्लुकात श्रापस में काफी अच्छे हो रहे हैं। भारत चाहता है कि पाकि-स्तान से ग्रन्छे ताल्लुकात हों। लेकिन इसका मतलब यह नहीं है कि वहां टैरेरिस्टों को ट्रेनिंग दी जाए और उनके लीहरों को वहां पर रखा जाये। यही नहीं जम्म-कश्मीर में भी कैम्प खुले हैं। पाकिस्तान में, पाक आकुपाइड वश्मीर में उनको ट्रेनिंग देकर, टैरेरिस्टों को वैपन्स देकर यहां भेजाजा रहा है। कश्मीर मे भी हालात खराब विधे जा रहे हैं। यह बर्दास्त नहीं हो सकता। जो तावत भारत को तोड़नेकी कोशिश करेगी चाहे पंजाब में करेया कश्मीर में करे। हम चाहते हैं कि हालात ठीक हों । लेकिन इम यह डिमांड करेंगे भारत सरकार से, होम मिनिस्टर साहब से कि पाविस्तान सरकार को यह कहा जाए कि तोनों टॉप टैरेरिस्ट जो हैं बासिन सिंह ग्रफरवाल, सुखदेव सिंह, गुरुबचन सिंह मनोचहल इनको भारत को हैंडग्रोवर किया जाये। इन पर रियासत के खिलाफ मुल्क के खिलाफ भेदभाव करने का ग्रीर दूसरे काइम करने का मुकदमां चलाया जाये, उन को प्रोसिक्यूट किया जाये यह 6.00 ₹,₩. मेरी मांग है। क्योंकि चुप रहने से काम नहीं चलेगा । हर बार कहा जाता है कि इसमें पाकि-स्तान का हाथ है और वार्डर पर वे लोगों को भेज रहे हैं, कश्मीर में भेज रहें हैं, इसलिये हमारा स्टड वजा होना चाहिये ग्रीर सख्त होना चाहिये, यह मेरी मांग है। एक बार हमारे प्रधान **मंत्री** जी ने चुनाव में जाने से पहले बायदा किया था कि पंजाब में अमनी-भ्रमन कायम करने के लिये वे एनिसि-ष्टिव खेंमे तो राजीव-लींगोवाल एकाई

हुआ। । प्रकाली दल के बड़े नेता श्री प्रकाश सिंह बादल ग्रौर श्री तोहरा इसके हरू में नहीं थे। श्रकाली दल के सेकेन्ड रैंक के नेता श्री बरनाला, श्री बलवन्त सिंह, श्री लौंगोवाल के साथ ग्राये लेकिन न श्री बादल ने ग्रीर न ही श्री तौहड़ाने इसको माना। इलेक्शन हुये तो 72 के करीब भेम्बर उनके हाउस में आये। उनमें आपस में लड़ाई हो गई। चीफ मिनिस्टर बरनाला जी बने, लेकिन बनना चाहते थे श्री बादल । उनको डिप्टी चोफ मिनिस्टर बनाने को मांग थी। इस तरह से अकाली दल के दो हिस्से हो गये ग्रीर बरनाला साहब की सरकार चली तो उसमें चन्द माजरा ग्रीर वसन्त सिंह जैसे लोग भो ये जिनके टैरोस्टि के साथ संबंध ये और जब वे पक्षडे जाते थे तो वे उनको छुडवा देते थे। कई बार ऐसा हुन्ना कि एस०एच० श्रो० मारा गया। करणान तो श्राम बात थी। उनकी सरकार गिरी तो प्रेजीडेंट रूल लगाना पडा। यह हालात पैदा करने में किसका कसूर या ? श्राप्ताली दल का विभाजन हुआ। भीर वे महत्वकांक्षी भी थे भीर इसलिये नहीं चल सके और सरकार नहीं चला सके । हर बार जब राष्ट्रपति का शासन एक्सटेंड करने की बात होती है, तो हालत में सुधार हो रहा है, यह कहा जाता है। भारतीय जनता पार्टी कहती 🕏 कि ग्राटिकल 249 के लिये उन्होंने मदद दी है। हमने पावर ली। बहत से लोगों को बार्डर से उठाना पड़ता। किसानों की पैदादार का सवाल था। किसानों के साथ कांग्रेस की हमदर्दी है। इसलिये इसकी इम्प्लोमेंट नहीं िया। लेकिन फेंसिंग की गई। उसके बाद कितने हालात सुधरे हैं। ग्राज टरोरिस्ट मारे जा रहे हैं ग्रीर पकड़े जा रहे हैं। कल ही सतनामसिंह बावा को जो हरदर सिंह जिदा का साथो था मारा गया है । बहुत से टरोरिस्ट सर्रेडर कर रहे हैं। हमारो सिक्योरिटो फोर्सेज का मनोबल बढ़ा है। ग्रव हालात यह है कि पंजाब बार्डर से टैरोरिस्ट नहीं या रहे हैं। वे जम्मु-कक्सीर से ग्रीर कछूर से ग्रा रहे हैं और ऐसा लगता है कि उन हा लिंक करनोर में जो लिबशन फ़ंट है और जो लोग वहां से

in Punjab

श्रि धर्मपाल ] देनिंग लेकर का रहे हैं, उनसे और मुजहोदीन से हैं। हमार मुल्ल को जो लोग तोड़ना चाहते ग्रीर इसमें कुछ इंटरनेशनल ताक भी हो सकती हैं, उनकी भी इसमें साजिश है।

जहां तक पंजाब की तरककी का ताल्लुक है, वहां पर हर प्रकार से तरक्की हुई है, चाहे एग्रीकल्चर की बात हो, पैदावार की बात हो, वहां पर इंडस्ट्रियल प्रोडक्शन बढ़ा है, ला एण्ड आर्डर की पोजीशन ग्रच्छी हुई है। गुवर्नर ने कहा है कि यह लड़ाई फाइनल स्टेज पर है सेक्योरिटी फीर्सेज का मनोबल बढ़ा है टेरोरिस्ट चबड़ा गये हैं। इसके लिए कुछ ग्रीर वक्त चाहिए । हम भी चाहते हैं कि पालियामेंट के चुनाव वहां पर जरूर होने चाहिएं। गवनर का रूल कितने दिन चल सकता है ? पोपूलर सरकार ही उसका जवाब है। वहां बुनाव होने चाहिएं। कांग्रेस इसके हक में है। इसमें कसूर किसका है। वहां बड़े दो मसले हैं और कांग्रेस उनको हल करने के लिए कामिटड है। एक मसला पानी का है और दूसरा टेरेटरी का है। इसमें . किसने रुसावट डाली है ? जनता दल के एक चोफ मिनिस्टर हैं जो नहीं बाहते हैं कि केनाल बने। दूसरे कमीशन ने कहा कि 45 एकड़ जमीन दे दी जाय तो चण्डीगढ पंजाब को मिल सकता है। कांग्रेस तो चाहती है कि इस मुद्दे की इस किया जाय और इसीलिए राजीव-लॉगोवाल एकाई हुआ। कांग्रेस तो देश की एकता और अखंडता के लिए कोई भी लड़ाई लड़ने के लिए तैयार है। वे कहते हैं कि आप सत्ता के लिए काम करते हैं। हमारी तो दरबारा सिंह की सरकार वहां पर थी, तबभी एकार्ड के हक में हमने काम किया । जम्म-काश्मीर में हमारी हुकूमत थी, मीर कासिम की कैबिनेट में मैं स्वयं मिनिस्टर बा। देश के हित के लिए वसीतर मफाद के लिए मल्क के लिए हमने शेख मोहम्मद

अञ्चल्ला साहब को सरकार सौंप दी जबिक हमारे 76 में से 65 एम ० एल ० ए० थे ताकि वो मेन स्ट्रोम में ग्रायें भीर महौल तामीरो तरक्की काही, देश की एकता बढ़े। यह पहली मिसाल नहीं है। कांग्रेस कभी सत्ता की मुखी नहीं रही। उसके सामने मकाद है तो वसीतर मफाद मुलक का है। इसलिए यह कहना ठीक नहीं है कि कांग्रेस वोटों के लिए छोटी राजनीति के लिए पंजाब की समस्या को हल नहीं कर रही है। मैं पूछना चाहता हूं हाउस में भाषण तो होते हैं कौन सी पार्टी और कौन पंजाब में गये हैं सिवाय कांग्रेस के जिसने टेरेरिजम के खिलाफ पब्लिक धोपीनियन को मोबिलाइज निया है। एमसी व्यो ० माई० सी०पी०एम० भीर कांग्रेस को छोड़ कर कीन नेता है जो पंजाब गया है ? मुझे याद है ग्राप्रेशन ब्लू स्टार से पहले अपोजीशन के दो नेता गये थे। एक इस हाउस के मैम्बर हैं जो इस वक्त मौजूद नहीं है ग्रीर दूसरे मैम्बर नहीं हैं जनता वल के बहत बड़े नेता हैं। उन्होंने सर्टिफिकेट यह दिया था कि यहां हर मन्दिर साहब में कोई हथियार नहीं हैं। बहुत बड़े नेता है। उनका जिक एक बार किया गया कि हम भी गये थे। उस नेता ने यह कहा कि कोई हथियार नहीं हैं। उसके बाद कितना बड़ा ग्राप्रेशन ब्लू स्टार करना पड़ा, किन हालात में हुआ। इन मब्दों के साथ मैं कहंगा जरूरत है कि प्रेजोडेंट रूल को बढ़ाया जाए ग्रीर मैं समझता हूं कि ग्राखिरो बार हम बढ़ाने जा रहे हैं हालात साजगार होंगे चुनाव होंगे ग्रीर पापुलर सरकार श्राएगो। बहुत बहुत मुक्तिया।

President's rule

DR. NAGEN SAIKIA (Assam); Sir, I stand to oppose the extension of Presi-. dent's rule in Punjab. Extension of Presidential rule in the States is a game being played by the Government of India, that is, the Congress(I), for its own political benefits. It is some sort of ad hoc Cong ressfl) rule in the States. It is now becoming brighter that the people of this country are going to throw Congress(I) out from power not only from the States but also from the Outre. This historic

development in the country has made Congress(I) adamant to cling to power like a limpet under the cover of dential rule.

They know, what has been done by the people of Tamil Nadu is going to be repeated by the people of every State in the country. Sir, it was the Central Government which indulged in violence in Punjab earlier to capture power. Bhindranwale was the creation of Congress(I). With fee help of the Central agencies under the RAW the Government imparted training to the youths in Punjab in guerrilla warfare and other tactics. The same thing is being done in Assam through fee Central agencies under RAW now to create chaos in the State so feat it could topple fee non-Congress(I) Government and capture power. But there is a saying!—as you sow so yon leap. What you planted earlier, that is now giving its poisonous fruits in Punjab and fee same thing will be repeated in other places also

In fee name of curbing extremism, Pre. sidential rule was clamped in Punjab and time and again it is being extended according to the convenience of fee Central Government. The people of Punjab havo been deprived of exercising their democratic right to have a Government of feeir own. The Central Government is not in favour of federalism, rather they are very much for centralism. Some: days back in a seminar on Panchayati Raj held in the Parliament House Annexe Mr. Vasant sathe. the hon. Minister of Enersy, who presided over one session, tried to interpret fee Preamble of fee Constitution to be very much for a unitary type of government. This indicates how much the Central Government is anti-federal-

The Government is trying to be very much desirous of giving power to people through panchayati raj and nagar palika, bat at the same time they are very much adament to get the powers of the States curbed to fee maximum extent. I have an annrehension that by heme indulgent to

disruptive, communal and extremist forces, the Central Government has been trying its utmost to create an atmosphere favourable for declaring internal emergency and for postponing parliamentary elections too. The Government headed by Shri Rajiv Gandhi has lost the confidence of fee people for its sky-high corruption and for its advocacy for untruth. Now instead of trying to extend *ad hoc* Congress(I) rule in Punjab and Karnataka, Mr. Gandhi should step down in no time and seek people's verdict again. This Government has no moral right to be in power.

SHRI KALPNATH RAI: What about the rice deal of Assam Government?

DR. NAGEN SAHCIA: There is no killing by the Government of 'Assam. The killings are being committed by the people of your agencies. The irony of fate of India is feat the same Government is exercising power not only at the Centre but undemocratically also in the States. All measures are being taken by the Government to snatch away the democratic rights of fee people of Punjab and to suppress them by using all brutal measures. The Sikh community fa thus being alienated. Therefore, on my own behalf and on behalf of my party, I oppose this Motion and I urge upon the Government to withdraw the Motion.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Dr. Ratnakar Pan. dey. Your time is five minutes. Try to conclude within that time.

का र स्नाकर पाण्डेय (उत्तर प्रदेश):
माननीय उपसमाध्यक्ष जी, हमारे गृह
मंत्री श्री बटा सिंह जी ने पंजाब में
राष्ट्रपति शासन बढ़ाये जाने के लिए
सदन के समक्ष जो वक्तव्य दिया है उसके
समर्थन हेतु मैं खड़ा हुन्ना हूं। पंजाब
पांच निवर्धों का प्रांत है और हमारे
देश का गौरवशालो हिस्सा है। हमारी
सीमाओं की रक्षा यहां से होतो है और
उपज के क्षेत्र में, खेती के क्षेत्र में इसका
उत्कृष्ट स्थान है तथा वहां सतनुज;
व्यास, रावी, चेनाब, सिंध ग्रादि निदयां

# Continuance of

बहती हैं। इस पांच नदियों की धरती पंजाब बेगुनाहों के खुन से लाल की गई है। चाहे वह सिख मरा हो, चाहे हिंदू मरा हो वह इन्सान मरा है, न कोई कम्युनिस्ट मरा है, न कोई भारतीय जनता पार्टी का मरा है, न कोई कांग्रेसी मरा है, वह भारत माता का सपूत मारा बया है। श्रभी हमारे प्रवेवक्वा पंजाब पर न बोलकर, कांग्रेस का शासन ग्रागे नहीं बनेगा और सरकार परेशान है कि हमारा शासन बने, न जाने क्या क्या बोल रहे थे। मैं उन्हें बताना चाहता हूं कि कांग्रेस का शासन इस देश की जनता बनाएगी भौर राम जेठमलानी जो खालिस्तान को बनाने वाला है जिसने विदेशों में--वहां के गुरुद्वारों में जा करके भाषण किये कि पंजाब ग्रीर सिख ग्रलग राष्ट्र चाहते हैं, जो बी ब्यो बिसह को प्रधान पंत्री बनाना बाहता है \*\* ग्रीर प्राइवेटाइजशन करना चाहता है, ऐसे ऐसे लोग हैं। भारत मुक्ति मोर्चा का रहस्य किसी से छिपा हुआ नहीं है और ऐसे लोग हमारे सदन में बैठे हुए हैं। यह लज्जा की बात है इस सदन के लिए कि \*\*...

खालिस्तान की मांग का समर्थन करने वाले लोग इस सदन में बैठे हैं, राम जेठमलानी जैसे और हम लोग उस चीज को बर्दास्त करें। मैं सरकार श्रापके माध्यम से कहना चाहता कि राष्ट्रीयता से बढ़कर कोई चीज नहीं होती है। ऐसे \* को इस सर्वोच्च सदन में बैठने का कोई अधिकार नहीं है। उसे सदन से निकाला जाये और इस तरह का प्रस्ताव मैं रखना चाहता हूं कि \*\* राम जेठमलानी को इस सदन से निकाला जायें। भावकता से काम न लिया जाये। कानन की किताबों को बंद करके भारत माता की राष्ट्रीयता के साथ घात करने वालों को इस सदन से निकाला जाये ... (ब्ववधान) माननीय जी, जो कुछ मैं कह रहा हुं तभ्य ग्रीर सच्चाई है। जनता दल का वह संदस्य है और उनके, भाषोजीशन के लीडर...(ध्यवधान) गुरुपदस्वामी जब बोलते हैं तो मैंने उनसे कई बार पूछा कि क्ता भाष मानते हैं कि राम जेठमलानी \*\* हैं, खालिस्तान की मांग करने वाले हैं भीर भारत मुक्ति मोर्चा,

in Punjab

■ President's rule

... (व्यवधान) इस देश में नया देश बनाने की साजिश रच रहा है तो उनके पास कोई जवाब नहीं होता।

SHRI V. GOPALSAMY: Sir, thesa remarks should be expunged. A Member should not attack another Member of this House. He b a sitting Member of this House... Sir, he is exceeding bis limit. You should not allow that. It should be expunged... Patriotism is not the: monopoly of these people. He cannot: criticise and attack another Member of Ms House.

डा० रत्नाकर पाण्डेय: माननीय उपसमाध्यक्ष जी, मैं किसी सदस्य की अव-मानना नहीं करना चहुना हूं, लेकिन कोई राष्ट्रद्रोही भारत को किसी मोचें के नाम पर खालिस्तान की मांग करने वाला हो और वह विरोधी दल में हो, है बात इस देश की जनता बतई बदिशन नहा करेगी और इप मदन का सदस्य होने के नाते, हम इसको बदिश्त करने को तै गर नहीं हैं।...(अयवधान)

SARDAR JAGJTT SINGH AURORA (Punjab); Point of order... (Interruptions)... It has nothing to do "with Pun-

DR. RATNAKAR PANDEY: Are yoo supporting Khalistan, Sardarji.

श्रीमती सस्या बहिन (उत्तर प्रदेश)
वह रहे हैं ?

SHRI V. GOPALSAMY: Has the Government got any evidence? During the last session, the Home Minister also made certain charges. If. Government has got any evidence, let it prosecute *tim...* (*Interruptions*) ....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Dr. Pandey, you speak on "the subject., .(interruptions)...,.

<sup>\*&#</sup>x27;Expunged as ordered by the Chair.

SHRI V. GOPALSAMY: He knows only one subject and that is Jethamalani. He doesn't know any other subject.

SHRI YASHWANT SINHA: I em on a point of order... (*Interruptions*),..

SHRI V. GOPALSAMY: Mr. Vice-Cfaairman, he is on a point of order.

SHRI YASHWANT SINHA; Sir, I want to raise a point of order.

हा० रत्ताकर पाण्डेय: खालिस्तान के सपोर्टर हैं ग्राप। उन माहाक्ष जी, मैं ग्रापके माहनम ने जानना चाहतः हूं कि जो नदस्य खड़े हैं, क्या वह खालिस्तान बनाना चाहते हैं ग्रोर ग्रापर चाहते हैं तो इनकी भी राष्ट्रीनता ... (व्यवधान)

SHRI YASHWANT SINHA; Sir, I want to raise a point of order.

SHRI V. GOPALSAMY: He never tew this book. What can he do?

ड ० रत्न कर णेण्डेय : मैं सदस्यों । प्रार्थना करूंगा कि जब वह बोलते हैं. नो मैं उन्हें डिस्टर्ब नहीं करता हूं...(व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Please sit down, Dr. Pandey. He say<sub>s</sub> he has a point of order.

SHRI YASHWANT SINHA: Mr. Vice-Chairman, the proceedings of this House are governed by certain rules, and this is the Rule Book which I have in my hand. All of us are aware that there is a specific rule in the Rule Book, and this is rule 23 8A. I do not have to waste your time and the time of the House... (Interruptions)...

डा. रत्नाकर पाण्डेय: इनको पहले निकालिये तब कानून की किताब दिखाइये। कानून की किताब ने राष्ट्रीरना का सौदा मत करिए।....(व्यवधान)

SHRT PAWAN KUMAR BANSAL: Is slogan shouting permitted from there?

SHRI YASHWANT SINHA: Tbr . Vice-Chairman permitted me to raise a point of order... (Interruptions)... I have been permitted by the Chair to raise a point or order. Sir, rule very clearly states the procedure for raising allegations or permitting allegations against a Member of the House. There has to be a ,, prior notice. I want to know.. .(Interruptions)

ड . रत्नाकर पाण्डेय : राम जेठमलानी ... (व्यवधान)

उप अ 5 क्ष (श्री वी० नारायणसामी) पाण्डेय जी, श्राप बैठ नाइये । . . . (व्यवधान)

डा. रत्नाकर पाण्डेय : प्राप उसे प्रथने दल : निकालिये। उसस प्राप्तका दल कलकित हो रहा है। ग्राप राम .जेठमलानी को प्रथने दल से निकाल दं।जिए।...(व्यवधान)...

SHRI YASHWANT SINHA: Mr. Vice-Chairman, if any Member of this House intends to make any allegation against another Member of this House, then he has to give prior notice. I want to know from you whether the honourable Member has given you notice for making the kind of allegation that he is making against another Member of this House... (Interruptions)... If he has not given notice, then al! that he hag said should be expunged... (InterrMptkms)i... I want your ruling on this..'. (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Please take your seat.

Mr. Ratnakar Pandey was referring to Mr. Ram Jethmalani's visit to foreign countries, and was referring only to whatever he spoke there. If any personal aspersion has been cast, that will be removed from the record. Whatever has happened abroad in Mr. Jethmalani's visit

<sup>\*\*</sup>Expunged as ordered by the Chair.

[Sim V. Narayanasamyj
•there, he is referring to. If there are personal remarks, that will be removed.

SHRI N. K. P. SALVE (Maharashtra): Mr. Vice Chairman, I want to submit to your respectfully that a Member is entitled to criticise a particular view-point of another Member. He is criticising a particular viewpoint of Mr. Ram Jetha malani That is not casting an aspersion. How is it casting an aspersion?

SHRI V. GOPALSAMY: It was a personal attack on Mr. Ram Jethmalani.

SHRI N. K. P. SALVE: No, no. I have **been** listening to his speech. He has not said anything against the Member. All that he is saying is about a particular viewpoint that is being canvassed by Mr. Jethmalani. That he r> anti-national, he is entitled to say.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). He was referring to Mr. Jethmalani's foreign visit and its continuation.

SHRI BUTA SINGH: Mr. Vice-Chairmna, Sir, I. remember that at the time of the last discussion in this very House I quoted within quotes the speeches of Shri lethmalani in U.K. and the U.S.A: At that time Shri Jathmalani was present in the House. I yielded to him to say something if he were to say something in defence of what I had quoted or against it. But he refused to take the floor. It has happened in this very House.

SHRI N. K. P. SALVE : Is he not entitled to criticise, that view, Sir?

SHRI BUTA SINGH: What has been quoted by me has not been refuted by Mr. Jethmalani,

SHRI M. S. GURUPADASWAMY (Karnatak\*): That in not true at all.

SHRI V. GOPALSAMY: The Home Minister is misleading the House. Mr. Jethmalani was not allowed to speak.

SHRI M. S. GURUPADASWAMY: Howas not given a chance.

SHRI BUTA SINGH yielded to Mr. Jethmalani to speak if he wanted to, but Mr. Jethmalani did not speak. Therefor\*, what Mr. Ratnakar Pandey is doing is what I did. I spoke in English: he is repeating it in Hindi.

President's rule

in Punjab

## SHRI M. 1?. GURUPADASWAMY:

Please listen to me. I was present at that . time. Mr. Jethmalani wanted to speak, wanted to reply. But he was not allowed to speak. He requested the Chair. But he was not allowed to speak at all. What Mr. Buta Singh is saying is not true.

SHRI BUTA SINGH: It is true.

SHRI M. S. GURUPADASWAMY : *I* think all of you are suffering from a nightmare.

SHRI BUTA SINGH; Let me say that Mr. Jethmalani has not so far written anything in the press conradicting me.

SHRIV. GOPALSAMY: I think, Mr. Minister, you have decided to tspeak only untruth and not truth.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Conclude) within, two minutes.

DR. RATNAKAR PANDEY How eas I conclude? I have not uttered a sentence.

मैंने आपके मांड म । मदन का डान दिलागा है कि इप गर्वोच्च सदन में खालिस्तान की मांग का समयंन करने वाला विदेशों में घुम करके खिलात न बने, तिख अ क्लुट हैं... (अववधान) राम जेठमलानी की डभी चर्चा की और पंजाब के इस्प पर अभी मैं आ रहा हूं, और ऐंगे को डम सदन में बैठने का अधिकार नहीं है। उसको इस सदन से निकाला जाना चाहिए। यह सर्वोच्च सदन है, मर्यादित सदन है। जनता पार्टी के नेता श्री ग्रादस्वामी जीकी मैं बड़ी इज्जत करना हूं, अगर जेठमलानी इनके दल में है और यह उस पर एक्शन नहीं लेते हैं तो निश्चित रूप से इस देश की जनता

Expuaged as ordered by the Chair,,

पूरा दल अराष्ट्रीय घोषित करेगी। इन सदन में मैं रेकार्ड कराना चाहता हूं, नहीं तो राम जेठम तनी को अपने दल सं निकले । . . . (व्यवधान)

SHRI ASHISH SEN (West Bengal): Are we discussing about Punjab of Mr. Jettimalaiii7

डा० रत्नाकर पाण्डेय : मान्यवर, उपतमाध्यक्ष जो, 20 जितम्बर, 1989 को गुरदारा महोदो समततर में तिख स्टडेंट अ फैडरेमन का एक अधिवश्रत हुआ है 21 दिन पूर्व और इन अधिवेशन में खुले मन्दों में खातिस्तान की मांग की गई है। यह पहला अवतर है जब किसी विधिवा संगठित संस्था ने खालिस्तान के पक्ष में निर्शामा हुए से प्रस्ताव पारित बिना हो। ध्रत्रैन, 1986 में दरबार साह्य है ऐसी वीत्रणा पंचक कमेटी ने को थो, परन्तु घोषगा करते ही पंथक कमेदी के पदस्य पाकिस्तान भागगए थे। इत प्रविवेशन में जो 20 जितस्बर, 1989 को हुना है, राष्ट्रीनता के प्रकत पर मैं ध्यान आकुछ कर रहा है, जा समाधास जी, घंटी मत बजाइये, दो-तीन भित्र टाईम दिश नाए, मैं दो मितट भी नहीं बोता हूं, हा अधिवेशन में दमामी टकाल के मुखा। बाबा ठाक्र सिंह ने मनजीन शिंह को उसी गार्मेंट किया। भानतीम स्वर्गी इंदिरा गांधी जी के हरगरों के पवि:रों को सम्मानित किंग बता । फोडरेगत ने तिरोमिण ग्रहारा प्रबंधक जिनेटी द्वारा निम्बत जत्थेदारी को मानने से इंकार कर दिशा, और जत्येदारों को भाग्यता दी है, जिन्हें यख्वारा प्रबंधक कमेटी से इटा दिया बया था, जो खालिस्तान के समर्थक हैं। इस बात से स्२व्ट है कि प्रव उपवादी संगठनों ने सरकार के साथ साथ अकाली बीडरिशिप को भी चुनौती दो है। इस सभा में प्रणं किया गया था उस दित, कि जब तक खालिहनान प्राप्त न कर लेंगे, आराम से नहीं बैठेंगे। खले तौर पर अनग राज्य, सरकार और दरबार की वात की गई। इस सभा में यह भी कहा गया कि खालिस्तान की स्थापना के लिए काश्मीर लिबरेशन फांट से भी सहायता की जाय । कश्मीर लिबरेशन फ्रांट म्ब-काश्मीर में वह काम कर रही है, जो पाब में मिडरवालां टाइगर फोर्स, बब्बर खालसा आदि आतंकवादी दल कर रहे हैं। दनों के देनिंग कैंप प किस्तान में हैं, देनों को पाकिस्तान ने शस्त्र प्राप्त होते हैं ग्रीर वहीं से आदेश मिल रहे हैं। फेडरेशन उग्रवादियों की सहायता के लिए पाकिस्तान को धन बाद किया और यह प्रार्थना की कि भारत से भाग कर आने वाले उग्रवादियों को भी वह उसी तरह आश्रय दे, जिस तरह अफगान मुजाहिदों को दी जा रही है।

यह सब घटनायें, उपाडाक्ष जी, इस बात की पुष्टि करती है कि पाकिस्तान ने भारत के विरुद्ध अवोधित युद्ध आरंभ कर रखा है। इधर इन नरह के पड़पंस देश को बोड़ने के लिए रचे जा रहे हैं, उघर पाकिस्तानी सीनेट ने घल्डीमेटम दिश है कि तिशाचिन खाली करो और. कश्मीर के संबंध में फ़ैरला करो। पाकिस्तान के प्रधान नेनापित अनस्त बेग ने कड़ी कार्यवाही करने की धमकी दी है। इ ने स्पष्ट है कि जो विदेशी ताकतें हैं, वे भारत में अस्थिरित और उपद्रव कराने के लिए बड़े बानक स्तर पर पड़ांज कर कर रही है।...(समय की मंदी)...

महोदय, में बहुा इंपोटण्ट चीन कह रहा हुं। राष्ट्र का प्रश्न हुमारे सामने है, ब्राप टाइम में मत ताइए। एक ब्रोर तो भारत सरकार पंगब-समस्या के समाधान के लिए पंजाब में उपबाद ग्रीर धलगावबाद का मुशाबला करने के लिए सभी प्रकार के संभव कदम उठा रही है भीर 1977 से 1989 की लिस्ट ग्राप उठाकर देखिए, चूंकि आप टाइम नहीं दे रहे हैं, तो मैं धावको बताऊं कि 40 परसेंट, 35 परसेंट हुन्ना है प्रत्येक गांव में। एक महिला ने तो अपने पति के बड़े भाई की बंदूक लेकर आतंकवादियों को दौड़ा दिया और उसको पुलिस में भरती किया गया है। हर गांव में चौकसी सेनाय

# . [डा० रत्नाकर पाण्डेय]

बढ़ाई गई हैं सात हजार से प्रधिक गांवों में चौकसी सनायें बनाई गई हैं।

उपसम इयका महोदय, अब विपक्ष के लोग कहते हैं कि हम चुनवा नहीं कराना चाहते, हम भागते हैं तो आक्चयं होता है कि इनकी कथनी, करनी चिंतन में कितना बड़ा फर्क है, कितना बड़ा गैप है, कितना बड़ा झूठ इस देश को बताना चाहते हैं। ग्राज विदेशी ताक्वें भारत को तोड़ना चाहती हैं, घिनौना खेल वे बड़ी तेजी से कर रही हैं ग्रीर हैरानी इस बात की है कि विदेशी शक्तियों के साथ-साथ हमारे देश के कुछ व्यक्ति, को किसी न विःसी तरह इस देश को बर्बाद करना चाहते हैं, राष्ट्र को तोड़ना चाहते हैं, वे बिना किसी भय के खुलेग्राम दुनियां में घूम रहें हैं, खुलकर आनंदपुर साहिब प्रस्ताव का समर्थन कर रहे हैं, विदेशों में खुलकर भारत विरोधी जहर उगल रहे हैं और इंदिरा गांधी के हत्यारों की वकालत करते हैं, वे इस सदन में बैठे हैं। हम कापुरुष और कायर नहीं है, हर तरह से इस सदन में निपटेंग। इंदिरा गांधी के खून की एक-एक बृंद एक-एक भारत है, उसके उत्यारों की वकालत करने वाला इस सदन में बैठे इससे बढ़कर शर्म की बात दूसरी नहीं हो सकती इस भारतीय जन न के लिए।

उपसभाह क्ष महोदय, कहीं मैंने एक यह गाना सुना बा-

> कहनी है इक बात मुझे इस देश के पह्रेदारों से, संभल कर रहना अपने घर में छिपे हुए गहारों से।

> आती है आबाज यही मंदिर, मस्जिद गुरुद्वारों से, संभल कर रहना अपने घर में छिपे हुए गहारों से।

पंताब के उग्रवादियों को आध्निक हिषयारों की सप्लाई भी एक गंभीर समस्या है। पाकिस्तान में श्रीमती बेनजीर मुट्टी के सत्ता में श्राने से ऐसी आशाएं

बधा या कि शायद पाकस्तान स उप-वादियों को सहायता मिलना बंद हो जाय, परन्त पाकिस्तान के मुख्यमंत्री श्री नवाब शरीफ ग्रौर बेनजीर भुट्टो के टकराव से ऐसी संभावनाएं खत्म होती जा रही हैं। मिर्जा नवाज शरीफ शरु से ही बेनजीर भुट्टों के कट्टर विरोधियों में हैं भौर उनका हर कार्य भुट्टो सरकार को गिराने का है। प्राप्त सूचनाओं के प्रनुसार पिछले महीने उन्होंने प्रमुख ब्रातंकवादी वासन सिंह जफरवाल भौर मनोचह को रात के खाने पर प्रपने घर बुलाया था भौर उनके साथ बेनजीर सरकार को गिराने और भारत में **भा**तंकवादियों पर दवाब बनाए रखने के लिए विचार-विमर्श किया था। उसी रोज खाने के बाद यह भी फैसला किया गया कि भारत में संसदीय चुनाव से पहले ज्यादा-से-ज्यादा शस्त्रास्त्र भारत में पंजाब में पहुंचा दिए जाएं। पाकिस्तान में पंजाब के मुख्य मंत्री धातंकवादियों से गहरे सम्बंध रखे हुए हैं। मान्यवर, मैं भ्रापके निदशानुसार भ्रपनी बात कहकर बैठंगा। यह राष्ट्र के महत्व की बात है. इसलिए हमें भाप दे मिनट का मौका भौर दें। श्रीमती भूट्टो की सरकार को गिराने के लिए नवाज शरीफ का साथ पाकिस्तान के प्रसीडेंट गलाम इसहाक. भेज दे रहे हैं 9 अबटूबर, 1989 के प्रखवारों में खबर छपी है कि बेनजीर भटटो ने धर्मेरिकी प्रेक्तिडेंट बुश से अपनी सरकार को विरोधियों से बचाने के लिए सहायता मांगी. है। झातंकवादियों के हथि-यारों का स्रोत बंद करने के लिए भारत सरकार को युद्ध स्तर पर कार्यवाही करनी होगी। भाज पाकिस्तान में भाम तौर पर उत्तर-पश्चिमी सीमा-प्रांत की राजधानी पेशावर खास तौर पर शस्त्रों का सबसे बड़ा अड्डा बन गया है कारण यह है कि चीन ग्रपनी सेना का ग्राधनि-कीकरण करना चाहता है। इसके लिए उसे विदेशी मुद्रा की सख्त जरूरत है जिसे वह अपने हथियार बेचकर प्राप्त करता है। एक दूसरा कारण है, अमरीका से खुली मदद मिलने के कारण ध्रफनान म्जाहिदीन के पास उनकी अरूरत से

[12 OCT. 1989]

Continuance of

153

कहीं ज्यादा हथियार हैं जोकि पाकिस्तान के माध्यम से खालता इंटरनेशनल के मुखदेन सिंह बन्दर, पंथिक कमेटी के वासन सिंह जफरवाल और मिंडरावलि खालिस्तान टायगर्स फोर्स के गुरुचरण जिंह मनोचहल पर ए०के० 47 और ए०के० 74 बंदूकें खरीदने और दूसरा गोला-वारूद खरीदने के लिए लगातार दवाव पड़ रहा है और हमारे देश में विदेशी हथियार आ रहें हैं।

महोदय, धब मैं ग्रंत में कहना चाहता हूं (अधवधान) मैं आपके शोर करने से बैठने वाला नहीं हूं। राष्ट्र की सुरक्षा के साथ कोई समझौता नहीं होगा। महोदय, इस कार्य के लिए उन्हें पैसा पाकिस्तान तथा विदेशों से मिल रहां है। इस बल पर इंग्लेंड में 20 गुरुद्वारे उग्रवादियों के कब्जे में हैं। इसके साथ ही अमेरिका और कनाडा में भी इनके मजबूत रिश्ते हैं। धन प्राप्ति के लिए रिश्ते बनाए गए हैं। इन शस्त्रों को भारत लाने के लिए सीमा पर से कई रास्ते हैं-हबीर सिंह पुरा पंताब में खेमकारण सेक्टर और राजस्थान में गंगानगर। हथियारों की तस्करी को रोकने के लिए सीना पर बाबाएं खडी करना, गण्त बढ़ाना, हर सीमा चौकी पर राडार लगाना, भ्रष्टाचार को रोक्ता तथा मण्डी क्षेत्र में घूसपैठियों के शस्त्र भंडारों का सख्ती से पता लगाना सरकार के लिए जरूरी है।

महोदय, ग्रंत में मैं ग्रपती बात समाप्त करते हुए कहना चाहुंगा कि सिख स्ट्रंडेंट्स फेडरेशन का अधिवेशन खतरे की एक घंटी है। विस्तार से ग्रख्यारों में छपा है। गृह मंत्रालय उस पर कायंवारी कर रहा होगा, लेकिन मैं इतना कह देना चाहता हूं कि ग्रलग झंडा, ग्रलग प्रधान ग्रीर ग्रलग विधान बनाने की मांग एक घिनौनी साजिश है। यह इम देश से एक खुली बगावत है इप ग्रधिवेशन में लिए गए फैनले में ग्रकाली लोग भी सम्मिलत हैं। उनके जो ग्रलग-ग्रलग छड़े हैं, वे उसमें थे कि नहीं यह मैं सरदार साहब से पूछना चाहता है। खालिस्तान की जो पार्टी है, वे लोग

भा खालिसान का समयन कर रहे है। इस दीड़ में निश्चित रूप से हम इस राष्ट्र को टुटने नहीं देंगे चाहै गर्दनों को कटवा देना हो। भगत निह, राजगृह ग्रौर हमारे बड़े-बड़े नेता हुए हैं--लाला लाजपत राय जैत, उन महापुरुषों ने अपना बलिदान दिया है पंाब को भारत के नक्कों में रहने देने के लिए। मैं इस सदन के माठाम से सारे देश की जनता से कहना चाहता हूं कि अगर उरूरत पड़ेगी तो एक-एक बच्चा कुर्बात हो जाएगा, लेकिन खालिस्तान नहीं बनने दिया जाएगा। लेकिन ग्रथदस्वामी जैसे लोग, जिनकी इज्जत है, जिनकी प्रतिष्ठा है राम जेठमलानी जैसे तत्व को इस सदन से भीर अपने घर स निकालेंगे तब जाकर यह काम संभव होगा।

मुझे आपने बोलने का मौका दिया, में आपका इतज्ञ हूं।

SHRI GURUDAS DAS GUPTA (West Bengal); Sir, when senility affects the wisdom of the House, sanity is affected and when sanity is affected, insanity % Punjab cannot be ended. Unfortunately, the elders in the House have to remember that what is happening in Punjab is much more important and serious than to be affected by the spectre of, a particular personality this or that side of the House. While opposing the Statutory Resolution tooth and nail, I would ask Mr. Mr. Buta Singh to kindly explain if the Government is really interested ia solving the problem of Punjab. I ask this question because the Prime Minister, some months back had visited Jallandhar and while addressing a rally, he had pointed out that he would invite leaders of all the political parties to find out a new ive for the solution of the Punjab lem. Unfortunately, the meeting. did not take place. No national consensus has been arrived at, at the intiative of Prime Minister because the meeting was never called. Therefore, I am led to believe that the Government doe? want the problem in Punjab to linger—linger because if the Punjab problem is lingering on, it gives the Government a leverage, In the same way, the Government wants the

[Shri GuruUas Das Gupta) Babri Masjid-Ramjanambhoomi tangle to remain unsolved. When the communal climate in the country is deteriorating this Government refuses to dangerously. · call a meeting of the National Integration Council. Therefore, Sir, I am led to believe that thip Government wants to play with the fundamentalists to reap narrow political advantage. I am told that the Home Minister is in touch with a ection of terrorists in Punjab. In the same way, he % in touch with the Vishwa Hindu Parishad to ensure that the socalled stone laying of Hindu Mandir on the outskirts of Babri Masjid is done in the presence of RSS volunteers and volunteers belonging to the Bajrang Dal in order to ensure that the stone laying pro-, gramme is done smoothly. Therefore, the legacy of rearing up Bhindranwal© still continues and the new leadership, while in it\$ political gain is not interested to have a national consensus, at the same time, th^ political leadership of the Congress' is interested to play dangerously either with the terrorists in Punjab or with the fundamentalists in other parts of the country. This is the undiluted policy of the Government which claims itself to be' secular. The undiluted policy is to allow Punjab to burn «6 that they can reap the political benefits. The undiluted policy of this so-called secusar Government is to allow the fundamentalists to rise in other parts of the country so that it can reap its benefit the dangerous rise of Hindu fundamen-Government talism. This is interested cards. Politically, to play this\* Government is interested to office by colluding or keep itself in terrorism or fundacompromising with mentalism to ensure that it can get the benefit of Hindu revivalism in he next election. Mr. Chairperson, there can be no dirtier canard than to say that the communists here in the county are in collusion with communalism. You should know that the communists and the left forces vfth their own lives are playing against fundamentalism whether it is in Punjab, ■whether -ft is in Ayodhya, whether it is whether it is in West Bengal or whether it is in other parts of the country. Therefore, by paying a heavy price we come here to tell you that your secu-

larism is diluted. It is diluted because you want to reap political benefit in the ensuing elections.

Mr. Chairperson, how is the Government under Mr. Buta Singh which is . , functioning in Punjab ? I will give you an instance. There have been three committees which this Government has set up under Siddhartha Sanker Ray. There is a i committee on peace and harmohy and that committee does not meet. There is a committee under Siddhartha Sanker Ray on law and order which irregularly meets. There is a committee under Siddhartha Sanker Ray on public grievances which, generally does not meet. Therefore, the Government under Mr. Siddhartha Sanker Ray has not Only become absolutely contradictory with the interests of the people of Punjab but it is increasingly becoming non-responsive to the grievances of the people of Punjab. There is a growing estrangement between the Government led by Siddhartha Sanker Ray under Mr. Buta Singh and" die interests 'of the people of Punjab. The gentleman who isa headtag the administration there considers himself not to be the representative of the Primes Minister but of late he has started considering himself to bo the representjativei of the Congress-I President. Therefore, his only job of late has been not to fight terrorism Tnii to consolidate the Congtess, put the Congress on its own feet so that it can fight the next elections. This is the sordid istyle of the Presidential rule in Punjab.

Mr. Chairperson, the position is, there is widespread corruption. There is not °t"y more murder than it had been during the regime of Mr. Barnala but there is widespread corruption. There is widespread Inefficiency. There are complaints that the police is extorting money during day time. What is the morale of the police? The morale of theipolice is sagging because the near relations of police officers are being kidnapped by the terrorists. Not only that. New techniques and devices are being made use of by terrorists there in Punjab. Therefore, the question is: How and in what way this Government would like to fight terrorism in Punjab? You

Can not fight terrorism with bullets alese.

t57

It is not the barrel of the gun which the source of power in the modern world.the political initiative, it is the political isolation of terrorism from the soil of Puniab, which is necessary to bring about an end there. Terrorists, hard-core terrorists, have been eliminated. But new terrorists are taking their place. fore, terrorism has soil in the heart of the people of Punjab. Why is it so ? If is so because the people of Punjab are feeling hurt, the people of Punjab are feeling humiliated; the people of Punjab have something to complain against the Onand that complaint is tral Government not being looked into and as a result of that sense of humiliation, new young people, are joining the fanks of terrorists. Therefore, if the Government wants to solve the problem of Punjab, it is not only by bullet in exchange of bullet, it is not only by producing a separate hit-list by the police which may be necessary. . I do not believe that the heart can be changed so far as the .terrorists in Punjab'are concerned. Terrorists will have to be hurt. But at the same time, there has to be a political initiative. The Rajiv Gaadhi-Longowal accord is not dead my opinion. There can be a new dialogue and the basis of the new dialogue can be the Rajiv Gandh-Longowal pact. That can t>e the begining. But where is the tive? Either the Government dos not want to solve the problem or the Government feas arrogated to itself the responsibility of tacking the problem in "Punjab singte-Jmndadly which it cannot do. Therefore, handedly which ft cannot do. Therefore, Mr. Chairperson, in the opinion of the Communist Party of India, in the opinion of the Leftis^-iS the opinion of those who are crusading against the forces of secession all over the country, I demand that let there be a meeting of all the political parties. The Prime Minister has been deliberately beraking his promise not only on the question of a discussion on Bofors but on the question of having a national consensus.

Secondly, I want the Government and at the same time the" Congress Party to ensure that popular initiative is taken to fight terrorism at the grass-root level. Terrorism cannot be fought by having a

Kibiero in place of Mr. GUI or a GUI in place of Ribiero. Of course, terrorism has to be fought with bullets. At the same time, there has to be political initiative. And political"intative means that there has to be a national consensus. At the same time I put this question to other political parties: Why should people belonging to different political parties speak in different voices? Why should a party having a unit in Chandigarh demand that Chandigarh should be a centrally administered"unit? At the same time, the unit of that party should demand in other parts that it sould be a part of Punjab. Let all the political parties speak in the same language. Let all the political parties come out with the same promise. Let there be a national consensus. And on the basis of a national consensus the nation as a whole can tackle the problem of Puniab.

President's rule

in Punjab

Mr. Buta Singh, you may be a brave man. You may be surrounded by the Black Cats all the time. But the people of India are much more braver and stronger than you are. Aid, therefore, it is the people of India, all the secular forces • committed against terrorism, who have to be activated. Your policy stands in the way. Your 'collusion, your compromise and your concessions to fundamentalism, whether in Babri Masiid or Ram Janam Bhoomi Mandir or in Kashmir or in Punjab, your policy of compromise, stand in the way. (Time bell rings)

Therefore, secularism calls for a concerted drive against fundamentalism and firm administrative means^ and at the same time a firm political will. This is a Government which lacks that firm political will. And that price is being given by the people of Punjab. And I can tell you that if terrorism is not fought out politically and at the 'same time through administrative way, not Punjab but the whole of India will have to pay the price for iu

Therefore, I put the only question to Mr. Buta Singh and I wish he explains: In what way does he intend to tackle the Punjab problem, because Punjab cannot be put under President's rule for all time<sup>1</sup> to come? You will have to face elections? Therefore, what is his strategy so

(Shri Gurudas Das Gupta)

far as tackling the problem of Punjab is concerned f

Thank you, Sir.

Iff

THAKUR JAGATPAL SINGH: Why is your party joining hands with... (/«-terruptions)

SHRI GURUDAS DAS GUPTA: You are a (finterruuptions) You are a\* I put it on record.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Take your seat.

Now, there is a message from the Lot Sabha.

## MESSAGE FROM THE LOK SABHA

### The Appropriation (No. 5) Bill, 1989

SECRETARY-GENERAL: I have to report to the House the folio wing message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 5) Bill, 1989, as passed by Lok Sabha at its sitting held on the 12th. October, 1989.

"The Speaker ha? certified that this Bill is a Money Bill within the meaning of article HO of the Constitution of India"

Sir, I.Jay a copy of the Bill on the Table.

#### RESOLUTION RE. PRESIDENTS PRO-CLAMATION UNDER ARTICLE 356 IN RELATION TO PUNJAB—CONT».

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY):iMr. Hanspal. Five Minutes.

श्री हरवेन्द्र सिंह हसपाल: उपसन्ना-ध्यक्ष महोदय, पंजाब की समस्या इस सदन में बहुत दफा डिसकस हो चुकी है ग्रीर जितनी दफा प्रेजीडेंट रूल के एक्स-टेशन की बात ग्रायी उस वक्त भी पंजाब समस्या डिसकस हुई। लेकिन उस समस्या का अभी तक कोई ऐसा हल नहीं निकला जिससे पंजाब के हालात यह कहे जा सकें कि पहले से सुधरे हों। ग्राज की तारीख में मैं ऐसा मानता हूं कि हालात वहां पर अगर भयंकर नहीं तो बहुत खराब जरूर हैं। मैं इस बात को बहुत लम्बा न करते हुए ग्राज इस बात में जाना चाहंगा कि हालात वहां पर सुधर क्यों नहीं रहे हैं। मैं समझता हूं कि वहां पर टेरोरिस्टन को और टेरोरिज्म रेस्पेक्टिबिलिटी दी जा गही है और इसिलए यह समस्या वहां पर खत्म नहीं हो रहो है । वह रेस्पेक्टिबिलिटी कहीं मिलतों है ? एक तो प्रेस से मिलतो है । प्रेस वाले लोग, कुछ तो पंजाब का प्रेस भीर नेशनल प्रेस मी, वहां के इंसीडेंटस को इतना हाईलाइट करते हैं कि उससे लोगों के दिमाग पोल्यट होते हैं और उन टेरोरिस्टस को उत्साह मिलता है। पंजाब के कुछ पेपसं रोजाना उन मरे हुए टेरोरिस्टस के फ्रांट पेज पर फोटो छापते हैं जिससे उनको रेस्पेक्टिबिलिटी मिलती है। दूसरी बात पोलिटिकल पार्टीज से उनको रेस्पे-क्टिबिलिटी मिलती है। मोलिटिकल पार्टीज अपने पोलिटिकल गन के लिए उनको कोंडेम नहीं करते हैं । इस काम में जो वात मैं कहना चाहता हं उसमें श्री गुरुदास गुष्ता जी ने मेरी बात को धांसान कर दिया है। उन्होंने अपील की है सौरी की सारी अपोजीशन पार्टीज से कि वे एक होकर एक बात कहें तो यह टेरोरिज्म की समस्या हल हो सकती है। मुझे यह कहने में कोई संदेह नहीं है कि कम्युनिस्ट पार्टी पंजाब में सरकार का साथ दे रही है। बाकी कोई पार्टी नहीं दे रही है। इसकी मैं डिटेल में नहीं जाना चाहता हूं। लेकिन ग्राजकल वी०पी० सिंह स'हब का बड़ान म हो रहा है। मैं उनकी पार्टी की बात करना चाहता हुं। मेरा काम

<sup>†</sup>Expunged as ordered by the Chair.